

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 137/2024

IN THE MATTER OF:

VIJAY CHANDEL

....APPLICANT

VERSUS

STATE OF H.P. & ORS.

...RESPONDENTS

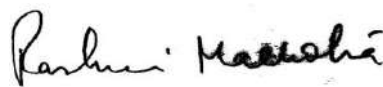
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FILED BY:



DATE - 16.10.2024

RASHMI MALHOTRA

(ADVOCATE FOR THE RESPONDENT NO. 7 & 8)

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**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
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O.A. NO. 137/2024

IN THE MATTER OF:

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REPLY ON BEHALF OF THE RESPONDENT NO. 7 & 8

MOST RESPECTFULLY SHOWETH:

PRELIMINARY SUBMISSION

1. That, on 19.4.2024 this Hon'ble Court set up a joint committee to verify the factual position and take appropriate remedial measures.
2. That the joint committee after deliberating with all the concerned departments submitted its report to Hon'ble tribunal on 8.8.2024. In the above report the joint committee concluded that:

"There is not adequate evidence to conclusively ascertain that the material has been used for Railway Project i.e Chandigarh-Baddi Rail Line Project".

3. That the Joint Committee has also proposed the remedial measures to stop any such incident in future:

Rashmi Maheshi

Dy.

Dy. Chief Engineer/Const-II
उप मुख्य अभियंता/निर्माण-द्वितीय
N. Railway, Chandigarh
उत्तर रेलवे, चण्डीगढ़

“The construction wing Northern Railway, Chandigarh should be mandated to check the legality of source being used by their contractor and payment is released accordingly. They should ensure that the contractor has proper mining form or any other requisite permission accorded by the respective state.”

BRIEF FACTS:

4. The project to lay a new Broad Gauge Railway line from Chandigarh to Baddi was sanctioned in 2007. It is a jointly funded project of Govt. of India (Railway) and State of Himachal Pradesh on 50::50 basis. A true copy of the letter dated 07.06.2007 depicting the works included in budget 2007-08 is annexed as **Annexure-R1**.
5. That, further a Detailed estimate for the work was sanctioned in Feb,2018. A true copy of the letter dated 02.02.2018 containing Sanction of detailed estimate for new Line from Chandigarh-Baddi is annexed as **Annexure-R2**.
6. That, for execution of work at site in Himachal territory a tender titled *“Construction of Civil works including Earthwork, Blanketing, Bridges, RUBs, Service & Residential Buildings, Platforms, Foot Over Bridge, Circulating area, Drainage, Protection Works & other miscellaneous and allied works from Km. 24/825 to 28/200 within Himachal Pradesh territory in c/w provision of Chandigarh- Baddi New BG Rail link.”* was awarded to

Rashmi Maheshi

Ding

Dy. Chief Engineer/Const-II
39/1922, Chandigarh
N. Railway, Chandigarh
381 004, Punjab

M/s Singla Constructions Limited, Chandigarh (hereinafter referred to as 'Contractor') on 21.07.2022. A true copy of the Letter of Acceptance dated 21.07.2022 is annexed as **Annexure-R3**.

7. That, the scope of this work included execution of Civil works including construction of earthen embankment to lay the railway track, Bridges, RUBs, Service & Residential Buildings, Platforms, Foot Over Bridge, Circulating area, Drainage, Protection Works & other miscellaneous and allied works within Himachal Pradesh territory.
8. That, for construction of embankment to lay the track following items of earthwork were included in the tender:

Item No.	Description of Item	Quantity
NS. 12(i)	<i>Earthwork in filling in embankment, guide bunds, around buried type abutments, bridge gaps, trolley refuges, rain bunds,if provided, platforms etc. with earth, suitable for embankment as per RDSO latest Specifications and guidelines GE: G-14 of Soil Quality Class SQ1,SQ-2 & SQ-3 , excavated from outside railway boundary entirely arranged by the contractor at his own cost including all leads, lifts, ascents, descents, crossing of nallahs or any other obstructions. The item shall include demarcation and setting out of profile, site clearance, removing of shrubs, roots of vegetations growth, heavy grass, benching of existing slope of old bank, all handling/re- handling, spreading in layers with motor grader, bringing the moisture content to OMC, mechanical compaction to specified density and dressing of bank to final profile as acomplete job. The payment shall be made as per finished profile and the rate shall include all</i>	75000 Cum

Ranbir Maheshi

[Signature]
Dy. Chief Engineer/Const-II
उप मुख्य अभियंता/निर्माण-द्वितीय
N. Railway, Chandigarh
उत्तर रेलवे, चण्डीगढ़

	<i>costs including taxes, octroi, royalty etc. except for mechanical compaction which shall be paid extra under relevant item. Cut trees shall be property of railways and to be deposited in the railway godown unless specified otherwise in the Special Conditions of Contract. (i) SQ-1</i>	
NS. 12(ii)	<i>Earthwork in filling in embankment, guide bunds, around buried type abutments, bridge gaps, trolley refuges, rain bunds, if provided, platforms etc. with earth, suitable for embankment as per RDSO latest Specifications and guidelines GE: G-14 of Soil Quality Class SQ1, SQ-2 & SQ-3, excavated from outside railway boundary entirely arranged by the contractor at his own cost including all leads, lifts, ascents, descents, crossing of nallahs or any other obstructions. The item shall include demarcation and setting out of profile, site clearance, removing of shrubs, roots of vegetations growth, heavy grass, benching of existing slope of old bank, all handling/re-handling, spreading in layers with motor grader, bringing the moisture content to OMC, mechanical compaction to specified density and dressing of bank to final profile as a complete job. The payment shall be made as per finished profile and the rate shall include all costs including taxes, octroi, royalty etc. except for mechanical compaction which shall be paid extra under relevant item. Cut trees shall be property of railways and to be deposited in the railway godown unless specified otherwise in the Special Conditions of Contract. (ii) SQ-2</i>	600000 Cum
NS. 12(iii)	<i>Earthwork in filling in embankment, guide bunds, around buried type abutments, bridge gaps, trolley refuges, rain bunds, if provided, platforms etc. with earth, suitable for embankment as per RDSO latest Specifications and guidelines GE: G-14 of Soil Quality Class SQ1, SQ-2 & SQ-3, excavated from outside railway boundary entirely arranged by the contractor at his own cost including all leads, lifts, ascents, descents, crossing of nallahs or any other obstructions. The item shall include demarcation and setting</i>	75000 Cum



Dy. Chief Engineer/Const-II
 Railway, Chandigarh
 160002, Punjab


Pardeep Kaur

	<i>out of profile, site clearance, removing of shrubs, roots of vegetations growth, heavy grass, benching of existing slope of old bank, all handling/re- handling, spreading in layers with motor grader, bringing the moisture content to OMC, mechanical compaction to specified density and dressing of bank to final profile as a complete job. The payment shall be made as per finished profile and the rate shall include all costs including taxes, octroi, royalty etc. except for mechanical compaction which shall be paid extra under relevant item. Cut trees shall be property of railways and to be deposited in the railway godown unless specified otherwise in the Special Conditions of Contract. (iii) SQ-3</i>	
NS. 13	<i>Providing, laying and spreading thick Blanketing Material at site in desired profile as decided by Engineer-In-Charge, as per RDSO's guidelines and specifications / Railway Board instructions and special conditions of contract, including all leads, royalty, lifts, ascents, descents, crossing of nallahs or any other obstructions including mechanical compaction in layers (not exceeding 30 cm thick) with vibratory roller. The rates shall include all dressing of bank to final profile, demarcation and setting out of profile, site clearance, removing of shrubs, roots of vegetations growth, heavy grass, benching of existing slope of old bank, all handling/ re-handling, taxes, octroi and royalty etc. as a complete job.</i>	60000 Cum

9. That, following conditions regarding procurement of earth are included in tender

4.3.2 The contractor shall be responsible for the observance of the rules and regulations under the mines act and mineral rules and Indian Metallurgical rules and regulations of

Rashmi Maheshi


Dy. Chief Engineer/Const-II
उप मुख्य अभियंता/निर्माण-द्वितीय
N. Railway, Chandigarh
उत्तर रेलवे, चण्डीगढ़

State/Central Govt. concerned as amended from time to time.

- 4.3.3 Contractor shall at all times keep the railway administration indemnified against all penalties that may be imposed by the Govt. of India or State Govt. for infringements or any of the clauses of the mines act and rules made there under in respect of quarries from which the ballast for these works is procured.”

That further following Special Conditions related to Earthwork are also part of tender:

“41.0 EARTHWORK IN EMBANKMENTS:

- 41.1 The earthwork will be done with contractor’s own earth by borrowing the earth from outside the railway land and the rate quoted will be deemed to be inclusive of all taxes, royalty (either state Govt./ Central Govt./local body, loading, unloading, leading, handling and re-handling of earth, all leads, lifts, ascents, descents, crossing of nallahs, streams, tracks, leveling, dressing as a complete jobs in all respects as per specifications indicated in succeeding paras.”

Dy. Chief Engineer/Const-II
N. Railway, Chandigarh

A true copy of the relevant paras of the Tender Notice dated 11.04.2022 is annexed as **Annexure R-4**


10. That, Clause 57-A of General Conditions of Contract-2020 lays down as under;

“57-A. Provision of Mines Act: The Contractor shall observe and perform all the provisions of the Mines Act, 1952 or any statutory modifications or re-enactment thereof for the time being in force and any rules and regulations made thereunder in respect of all the persons directly or through the petty Contractors or sub-contractors employed by him under this contract and shall indemnify the Railway from and against any claims under the Mines Act, or the rules and regulations framed thereunder, by or on behalf of any persons employed by him or otherwise.”

That, from the above tender items, conditions and special tender conditions, it is clear that the main onus of supplying good quality earth complying all legal requirements such as mining permission and payment of Royalty solely lies with the Contractor and the rates quoted by the contractor include all costs including taxes, octroi, royalty etc.

That moreover, Item 4.3 of conditions regarding procurement of earth indemnify Railways against all penalties that may be imposed by the Govt.

Ranbir Masochi



Dy. Chief Engineer/Consultant
Railway, Jammu
Jammu, Jammu

of India or State Govt. for infringements or any of the clauses of the mines act and rules made there under conditions regarding procurement of earth

Further, Clause 57-A of General Conditions of Contract also lays responsibility to observe and perform all the provisions of Mines Act, 1952 and directs him to indemnify Railways from and against any claims under the Mines Act, or the rules and regulations framed thereunder. A true copy of the relevant portion of the Indian Railways Standard General Conditions of Contract-2020 is annexed as **Annexure R-5**.


11. That, The earth supplied by the contractor complies the specifications laid down by RDSO for construction of Railway embankments vide Specification No. RDSO/2020/GE:IRS-0004.
12. That, after completing initial procedures including, recording all the requisite ground readings, taking up site investigations the contractor in October'22 submitted that they have arranged soil for making embankment from three sources i.e from village Gorakh Nath (Nawan Nagar) & Lehraundi (Nawan Nagar) in nearby Haryana state and village Mauza Khol (Kalyanpur) in Himachal Pradesh. They requested that the soil available at these sources may be tested for its suitability to be laid in railway embankment. The contractor again in March, 2023 informed that they have arranged earth from three additional sources i.e from village Kona(Nawan Nagar) Haryana, Plot No. 18, Sector-5, Panchkula and Plot No. HS1,

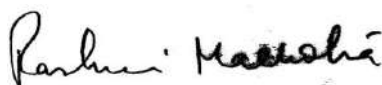
Ranbir Maheshi


Dy. Chief Engineer/Const-II
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N. Railway, Chandigarh
उत्तर रेलवे, चण्डीगढ़

Sector-6, MDC, Panchkula. A True copy of the letter dated 03.10.2022/10.3.2023 is annexed as **Annexure R-6**.

13. That, on 7.10.2022/10.3.2023 the samples from all the six sources were collected and sent to NABL laboratory "Dr. Ghuman and Gupta Geotech Consultants, Mohali" for conducting necessary lab tests. All the reports for the tests conducted at lab were received on 14.10.2022 & 16.03.2023, and as per these reports the soil available at all the three sources was suitable for its use in Railway embankment. True Copies of the letter dated 07.10.2022, 10.03.2023 as well as all the reports for tests conducted at lab are annexed as **Annexure R-7, R-8, R-9 and R-10 (Colly) respectively**.
14. That, based upon the test results of the soil samples collected from the proposed source and to ensure compliance of Clause 57-A of General Conditions of Contract, vide this office letter dated. 01.12.2022, contractor was asked to submit the mining permissions for the proposed sources of soil. A true copy of the letter dated 01.12.2022 is annexed as **Annexure R-11**.
15. That the Contractor vide their letter no. SCL/BGRL/20221222 dt. 22.12.2022 submitted Form PIM-4 bearing memo No. STP/PKL/3009 Dt. 16.12.2022 issued by Mining officer, Mines and Geological Department, Panchkula permitting them to dispose off 14782 MT earth from proposed


 Dy. Chief Engineer/Const-II
 Eastern Railway, Chandigarh
 160001, Chandigarh



Nawan Nagar site. A true copy of the letter dated 22.12.2022 is annexed as

Annexure R-12.

16. That, thereafter the contractor kept on submitting Mining permissions available with them and the vendors supplying earth at the project from time to time.

A detailed table showing the permissions submitted by the contract, the source of the materials procured and the work done by them is as follows;

Date of Billing/ Permit	Earthwork in Filling Done. NS 12(II) Cum	Permits Available with Contractor (MT)	Permits Available with Contractor (Cum)	Annexure (annexed alongwith the reply)	Remarks (Permit procured by)	Source of procuring the materials
16.12.2022	0	14782	9204	Ann. R-13	M/s SCL	Village Gorakhnath, District Panchkula, Haryana
13.01.2023	0	49992	31128	Ann. R-14	Sh.Gurdyal Singh	Mauza Khol, Tehsil Baddi, HP
20.1.2023	0	26730	16644	Ann. R-15	M/s SCL	Village Gorakhnath, District Panchkula, Haryana
03.03.2023	0	5940	3699	Ann. R-16	Rajinder Kumar	Vill. Lehronadi, District

[Signature]
 Dy. Chief Engineer/Const-II
 Railway, Chandigarh
 District

Rajinder Kumar

						Panchkula, Haryana
28.03.2023	0	48460	30174	Ann. R-17	M/s SCL	Vill. Lehronadi, District Panchkula, Haryana
31.03.2023	0	2864	1783	Ann. R-18	Sai Carriage Cont.	Plot No. 18, Sector 5, Panchkula, Haryana
03.04.2023	0	29273	18227	Ann.R-19	Sai Carriage Cont.	Plot No. 851, Sector-6, MDC, Panchkula, Haryana
04.05.2023	0	24502	15257	Ann. R-20	M/s SCL	Vill. Lehronadi, District Panchkula, Haryana
11.05.2023	0	5940	3699	Ann.R-21	Rajinder Kumar	Vill. Lehronadi, District Panchkula, Haryana
12.05.2023	0	11640	7248	Ann.R-22	M/s Neel Kanth	Village Kona, District Panchkula, Haryana



Dy. Chief Engineer/Const-II
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Rashmi Maheshi

31.05.2023	0	23814	14828	Ann.R-23	M/s SCL	Vill. Lehronadi, District Panchkula, Haryana
03.07.2023	0	58212	36247	Ann.R-24	M/s Neel Kanth	Village Gorakhnath, District Panchkula, Haryana
11.10.2023	0	7457	4643	Ann.R-25	M/s Neel Kanth	Village Gorakhnath, District Panchkula, Haryana
09.07.2024	0	27000	16812	Ann.R-26	M/s SCL	Auro Textiles, Sai Road, Baddi, HP

True Copies of the Permits dated 16.12.2022, 13.01.2023 along-with cover letter dated 24.01.2023, 20.01.2023, 03.03.2023, 28.03.2023, 31.03.2023 along-with cover letter dated 06.04.2023, 03.04.2023 along-with cover letter dated 10.04.2023, 04.05.2023, 11.05.2023, 12.05.2023, 31.05.2023, 03.07.2023, 11.10.2023 as well as 09.07.2024 along-with cover letter dated 09.08.2024 are annexed as **Annexure R-13, R-14(Colly), R-15, R-16, R-17, R-18(Colly), R-19 (Colly), R-20, R-21. R-22, R-23, R-24, R-25 & R-26(Colly)** respectively.

SUBMISSIONS

17. That the construction work of project is in progress and the process of procurement of royalty paid earth is continuing.

Ranbir Maheshi

[Signature]
Dy. Chief Engineer/Const-II
उप मुख्य अभियन्ता/निर्माण-द्वितीय
N. Railway, Chandigarh
उत्तर रेलवे, चण्डीगढ़


18. That the earth being supplied was got tested from NABL Lab before allowing its procurement/dumping and periodical tests are being undertaken to ensure compliance of specifications laid down by RDSO for construction of Railway embankments vide Specification No. RDSO/2020/GE: IRS-0004.

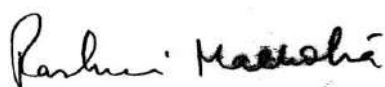
19. That, the Joint Committee has proposed the following remedial measures:

“The construction wing Northern Railway, Chandigarh should be mandated to check the legality of source being used by their contractor and payment is released accordingly. They should ensure that the contractor has proper mining form or any other requisite permission accorded by the respective state.”

20. That the proposed measure is already put in practice by answering Respondents and necessary permissions are being sought from the Contractor from time to time.

21. That, the names of the answering respondent No. 7 and 8 may be deleted from the array of parties since materials for the said project have been procured by the Contractor from genuine sources with all requisite permits as are mandated and as such the materials so procured for the purpose of using the same for Railway Project i.e Chandigarh-Baddi Rail Line Project have been procured by way of legal mining.


Dy. Chief Engineer/Const-II
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N. Railway, Chandigarh
उत्तर रेलवे, चण्डीगढ़



22. The answering Respondents are willing to abide by the further instructions as this Hon'ble deemed fit by the Hon'ble Tribunal to ensure tribunal may deem fit and proper in the facts and circumstances of the case to curb the menace of illegal mining and any possibility of environmental degradation on account of the same in respect of the supplies made by any contractor towards execution of any railway project.

Bin

RESPONDENT NO. 7 & 8

By. Chief Engineer/Asst-II
उप मुख्य अभियंता/सिमांश-द्वितीय

N. Railway, Chandigarh

उत्तर रेलवे, चण्डीगढ़

THROUGH COUNSEL:

Rashmi Malhotra
RASHMI MALHOTRA

(ADVOCATE FOR THE RESPONDENT NO. 7 & 8)

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VIJAY CHANDEL

....APPLICANT

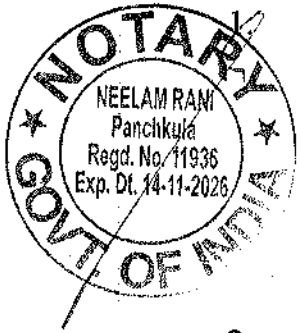
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...RESPONDENTS

AFFIDAVIT

I, Abhishek Kumar Singh S/o Sh. Anand Veer Singh aged about 34years working as Deputy Chief Engineer (Construction-II) in the office at Chief Project Manager, Northern Railway presently at Chandigarh do hereby solemnly affirm and state as under:-



That I am working as working as Deputy Chief Engineer (Construction-II), office situated at Chandigarh and I am well conversant with the facts and circumstances of the present case as per the information derived from the official records and as such, I am fully competent to swear the present affidavit.

2. That the contents of the accompanying reply have been drafted by my counsel under my instructions and the facts stated therein are true and correct to my knowledge.

[Signature]

DEPONENT

VERIFICATION:-

Verified at Chandigarh on this 16th day of October, 2024 that the contents of my above affidavit are true and correct to my knowledge, no part of it is false and nothing has been concealed therefrom.

[Signature]
I know the deponent personal and he/she has signed or made thumb impression in my presence
Signature
R. S. P
16 OCT 2024

ATTESTED

NEELAM RANI
NOTARY PUBLIC
Panchkula, Haryana

[Signature]

DEPONENT

16 OCT 2024



सत्यमेव जयते

8/19
8/16

भारत सरकार
रेल मंत्रालय, (रेलवे बोर्ड)
नई दिल्ली-११० ००९
GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
(RAILWAY BOARD)
NEW DELHI-110001

No.2007/W1/Genl/ERB-Pt.

07.06.2007

General Manager
Northern Railway,
Baroda House, New Delhi

General Manager
N.E. Railway
Gorakhpur

General Manager
East Central Railway, Hajipur

General Manager
Eastern Railway, Kolkata

General Manager
Western Railway, Mumbai

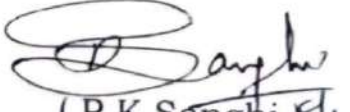
General Manager
South Western Railway, Bangalore

Sub: New Works included in budget 2007-08.

Following new works have been included in the budget with 'in principle' approval of the Government:

S.No	Name of the Project	Kms	Cost
1.	GC of Bhojipura-Pilibhit-Tanakpur	101.79	145
2.	Chota Udepur-Dhar NL	157	570
3.	Chandigarh-Baddi new BG line	33	328
4.	Bihta-Aurangabad via Anugraha Narayan Road new BG line	118.45	480
5.	Bariarpur-Mananpur via Kharagpur, Lachimpur and Barahat	67.78	291
6.	Sultanganj-Katuria NL via Asarganj-Tarapur & Belhar	74.8	331
7.	Rayadurg-Tumkur NL	213	887

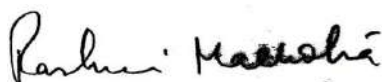
Railways are advised to conduct final location survey for the above projects and prepare detailed estimate, drawings etc. for further necessary action.


(P K Sanghi)

Executive Director/Works

Copy to:

CAO/Cs, Northern Railway, N.E. Railway, Western Railway,
East Central Railway, Eastern Railway, South Western Railway



TRUE COPY

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
(RAILWAY BOARD)

No. 2006/W-2/NR/NL/010 9 FEB 2018

The General Manager,
Northern Railway,
New Delhi

New Delhi, dated 02.02.2018

Sub: Sanction of Detailed Estimate for New Line from Chandigarh-Baddi
Ref: NR's letter Nos. 101-W/114.Spl/Estimate/Pt-IV dated 21.3.2017 and further replies vide letters dated 24.5.2017, 12.09.2017 and 20.12.2017

Sanction of the President is hereby communicated to the Detailed Estimate for new line from Chandigarh-Baddi project amounting to Rs 1540.14 crore (Rupees One Thousand Five Hundred Forty Crore and Fourteen Lakh only) as per department-wise break-up given below:-

Department	Amount (Rs in Crore)
Civil Engg	1467.94
S&T Engg	21.38
Electrical (G)	23.51
TRD	27.31
Total	1540.14

This issues with the concurrence of Finance Directorate of Ministry of Railways.

(Dhananjaya Singh)
Director/Works-II/Railway Board

New Delhi, dated 02.02.2018

No. 2006/W-2/NR/NL/01

Copy to:

- The FA & CAO(C), Northern Railway, New Delhi.
- The Principal Director of Audit, Northern Railway, New Delhi.
- The Deputy Comptroller & Auditor General of India (Railways), Room No.224, Rail Bhawan, New Delhi.

for Financial Commissioner/Railways

- Copy to: (i) The Chief Admn. Officer (Construction), Northern Railway, New Delhi
(ii) F(X)II, (iii) Budget, & (iv) WDO Branches, Railway Board.

XEN/let 9-A
051 014 51.
21/2

ICE
CAO/C
PAA
Rashmi Maheshi
9/2/18

Deon. Engg. (Const.)

Estimate No. 47 of 2017-2018

Framed by Shri R K GUPTA

Region Northern Railway.

Design

Dy. CE/C-III/CDG

Distt

CHANDIGARH Station or KM

Una Himachal / Distt. Hoshiarpur

Name of work: Detailed estimate for the const. of Chandigarh to Baddi New B.G. Rail Link via Chandimandir

Sub head of work	Estimated cost			Total (Rs)	Original total in case of revised est	Allocation							Total (RS)
	Works	Material	Stores to be purch-ased			Capital	DF	DRF	OLWR	Ord. Revenue	Dep	Misc. ADV	
			Civil	14679448851								Civil	14679448851
			S&T	213771402								S&T	213771402
			TRD	273062319								TRD	273062319
			Elect.(G)	235072552								Elect.(G)	235072552
			Gross cost of work	15401355124								Gross cost of work	15401355124
			CRRM	-163918304								CRRM	-163918304
			Net cost of work	15237436820	3281466047							Net cost of work	15237436820

Railway Share 7700677562
HP Govt. Share 7700677562

direct of re-appropriation
Pink Book Item No. 5

Fund crores to be provided from Budget for 2016-2017

Report and justification Attached

Specification N. Railway

Dwg & Annexures attached Dated

Signature (R K GUPTA)
Designation Dy. Chief Engineer (Const-II)
N.Rly., Chandigarh.

DE for ₹ 15401355124 with Rly share of ₹ 7700677562.00 and HP Govt. share ₹ 7700677562.00

Incidence and allocation verified (subject to the check note attached) and HP Govt. share ₹ 7700677562.00 Sanction registered as

checked with the date as mentioned at pp-2 of case file. This will require sanction of Rly Bd. (This has approval of FA & CAO)

This requires the sanction of the

FA&CAO Dy. FA&CAO/C

GM/CE/IDRM

COUNTER SIGNATURE
Dy. FA&CAO/C
14/2/17

COUNTER SIGNATURE

COUNTER SIGNATURE

Parbh Kachhi

COUNTER SIGNATURE
CE/C/III/CDG
02/2017

COUNTER SIGNATURE
C.A.O./CONST.

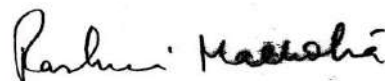
1/249

1190 -- GENERAL CHARGES OTHER THAN ESTABLISHMENT

S N	DESCRIPTION	QUANTITY	RATE	UNIT	AMOUNT
	1191-Plant Construction				
1	Cost of truck 10 tonne capacity for field units	1	1095000	each	1095000
2	Hiring of vehicle for field units	LS			25000000
3	Hiring of vehicle for CAO/C Office	LS			6500000
4	Generator set 50 KVA for CAO/C Office	1	600000	each	600000
5	Generator set 10 KVA for CAO/C Office	1	100000	each	100000
6	Generator set 5 KVA for field units & CAO/C Office	2	50000	each	100000
7	Portable Generator set	2	50000	each	100000
8	Air conditioner 1.5 MT Ton capacity for Dy CE/C-II/CDG field units	10	35000	each	350000
9	Air conditioner 1.5 MT Ton capacity for CAO/C Office	4	35000	each	140000
10	Global positioning system	1	600000	each	600000
11	SSE/ P.way equipments	1	450000	each	450000
12	SSE/Works equipments	1	350000	each	350000
13	Testing Soil Laboratory	1	250000	each	250000
14	Other mix equipment	1	100000	each	100000


E/C/DRG

(224)





AXEN/C/CDG

TRUE COPY

NORTHERN RLY

DYCE-C-2-CDG-
ENGINEERING
OFFICE OF DY
CE/C, NEAR
CHANDIGARH
RAILWAY
STATION
CHANDIGARH,
160002
Chandigarh , India

Letter No: DYCE-C-2-CDG-ENGINEERING /
142-W-C-II-CDG-01-2022-23 /
01231990058556

Dated:
21/07/2022

M/s SINGLA CONSTRUCTIONS
LIMITED-CHANDIGARH
1ST FLOOR, SCO 22-23, SECTOR 28C
Chandigarh- 160002
Chandigarh , India

Sub: Letter Of Acceptance

- Ref:**
1. Tender No. 142-W-C-II-CDG-01-2022-23 closing date 13-05-2022 11:00 for Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's, Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh - Baddi New BG Rail Link.
 2. Your bid ID **13749557** dated **13/05/2022 10:30**

The Competent Authority has accepted your offered rates in connection with the subject work. The total cost of the work at the accepted rates works out to Rs. 811569629.29 (Rupees Eighty-One Crore Fifteen Lakh Sixty-Nine Thousand Six Hundred And Twenty-Nine Rupees And Twenty-Nine Paise Only)

A sum of Rs.4719600 deposited as Earnest Money vide IREPS reference ID PE781415266794, PE471215266781 has been retained towards initial Security Money for due and faithful fulfillment of the contract, and the balance Security Money will be recovered from the progressive bills @ 6 % of the bill amount till it reaches 5 % of the contract value in terms of clause 5.1 of Spl Tender Cond. & Instruction to tenderer(s).

You are requested to submit Performance Guarantee in the form as given in Clause 5.2 of Spl Tender Cond. & Instruction to tenderer(s) equivalent to 3 % of the contract value amounting to Rs. 24347088.88 (Rupees Two Crore Fourty-Three Lakh Fourty-Seven Thousand And Eighty-Eight Rupees And Eighty-Eight Paise Only) within 21 days from the date of issue of Letter of Acceptance, valid up to stipulated date of completion plus 60 days so that contract agreement can be executed.

The entire work shall be completed within 24 month from the date of issue of Letter of Acceptance.

All Other terms and conditions, as stipulated in the tender documents shall be applicable.

AVANI BHUSHAN GUPTA
CE/C/HQ
Digitally Signed
[View Signature Details](#)

Awarded Quantities And Rates

Item Sno.	Item Desc	Item Code	Item Qty	Qty Unit	Unit Rate (Rs)	Escl. (%)	Advt.Value (Rs)	Bid Rate/ Unit Rate	Bid Amount (Rs)
Schedule A-SOR (Item Directory - NR-HQ-USSOR-2010-1-Ver-4)							497850924.86	12.20 % Below	437113112.03
1	All items of Chapter-1 "Earthwork" of USSOR-2010		View Details			34.19	45015790.03		
2	All items of Chapter-2 "Carriage of Materials" of USSOR-2010		View Details			46.99	1235165.36		
3	All items of Chapter-3 "Plain Concrete" of USOR-2010 (Except Item no. 033060 to 033064)		View Details			74.49	21746164.36		
4	Item no. 033060 to 033064 (Supplying and using cement) of Chapter-3		View Details			45.52	46830664.32		

	"Plain Concrete" of USSOR-2010					
5	All items of Chapter-4 "Reinforced Cement Concrete" of USSOR-2010 (Except Item No. 045010 to 045022)	View Details	65.91	13799587.31		
6	Item no. 045010 to 045022 of Chapter-4 "Reinforced Cement Concrete" of USSOR-2010	View Details	63.80	107667236.41		
7	All items of Chapter-5 "Brick Work" of USSOR-2010	View Details	85.65	65059444.98		
8	All items of Chapter-7 "Wood Work" of USSOR-2010	View Details	63.24	14313669.71		
9	All items of Chapter-8 "Steel and Aluminum Work" of USSOR-2010	View Details	36.53	36644213.53		
10	All items of Chapter-9 "Flooring, Paving and Dado" of USSOR-2010	View Details	63.58	70911476.39		
11	All items of Chapter-10 "Roofs & Ceiling Work" of USSOR-2010	View Details	62.73	5514301.49		
12	All items of Chapter-11 "Finishing Masonry" of USSOR-2010	View Details	50.64	9499728.97		
13	All items of Chapter-12 "Painting, Polishing and Varnishing" of USSOR-2010	View Details	61.83	1583406.05		

14	All items of Chapter-13 "Water Supply" of USSOR-2010	View Details	46.35	21617358.82		
15	All items of Chapter-14 "Drainage and Sewerage" of USSOR-2010	View Details	67.98	13443266.99		
16	All items of Chapter-15 "Sanitary Installations" of USSOR-2010	View Details	37.10	3073783.51		
17	All items of Chapter-17 "Miscellaneous Building Works" of USSOR-2010	View Details	33.71	546656.73		
18	All items of Chapter-19 "Bridge work Sub structure of USSOR-2010	View Details	48.90	11065571.03		
19	All items of Chapter-22 "Bridge Works - Miscellaneous" of USSOR-2010	View Details	26.65	1666535.42		
20	All items of Chapter-22A "Fencing and Boundary Marks" of USSOR-2010	View Details	26.64	1607049.57		
21	All items of Chapter-23 "Road and Platform work" of USSOR-2010	View Details	49.73	4215629.81		
22	All items of Chapter-25 "Supply of Materials" of USSOR-2010	View Details	98.03	794224.07		
Schedule Totals				437113112.03		
Schedule B-NS ITEMS (Item Directory - Not Applicable)				416062796.95	10.00	% Below 374456517.26
1	Non Scheduled Items NS-1 to NS-35	View Details	At Par	416062796.95		

Schedule Totals		374456517.26
Total Value		913913721.81
Rebate on Total Value (%)		0.00
Net Bid Value		811569629.29

Item Breakup

Schedule	A-SOR					
Item - 1	All items of Chapter-1 "Earthwork" of USSOR-2010					
S No.	Item No	Description of Item	Unit	Qty	Rate	Amount
		Earth work in excavation as per approved drawings and dumping at embankment site or spoil heap, within railway land, including 50m lead and 1.5m lift, the lead to be measured from the centre of gravity of excavation to centre of gravity of spoil heap: the lift to be measured from natural ground level and paid for in layers of 1.5m each, including incidental work, as per specifications-in				
1	011011	All kinds of soils	cum	25000	81.36	2034000.00
2	011040	Extra for manual compaction of earthwork, where permitted, with rammers	cum	1000	5.71	5710.00
		Extra for lead of earth work above initial lead of 50m, in all kind of soils and rocks :				
3	011051	for every 50 m or part thereof - lead over 50m and upto 150m	cum	4000	10.74	42960.00
4	011052	for every 50m or part thereof - lead over 150m and upto 500m	cum	10000	8.50	85000.00
5	011070	Extra for every additional lift of 1.5m or part thereof, after the initial 1.5m, for earth work in all soils	cum	10000	8.01	80100.00

6	012010	Extra over item 011010 for excavation in foundations for buildings and bridges to cover dressing to neat dimension and plumbing sides etc. Note : Dressing under this item is payable for the total quantity of excavation in foundation and not partly	cum	20000	8.70	174000.00
7	012030	Extra for watering and ramming earth in foundation and floors in 15cm layers. Note : This item is payable where ramming is not included in the original rate for earthwork in filling.	cum	6000	15.40	92400.00
8	012040	Filling, watering and ramming earth in 15 cm layers in floors and foundations with surplus earth from foundations including 50m lead and 1.5m lift	cum	10000	18.30	183000.00
9	012050	Supplying and filling sand in plinth and under floors including watering, ramming, consolidating and dressing complete	cum	2500	725.00	1812500.00
		Earthwork in cutting (Classified) in formation, trolley refuges, side drains, level crossing approaches, platforms, catch water drains, diversion of nallah & finishing to required dimension and slopes to obtain a neat appearance to standard profile inclusive of all labour, machine and materials and removing & leading all cut spoils either to make spoil dumps beyond 10m. from cutting edge or for filling in embankment with all leads within the section limit, lifts, ascent, descent,				

		loading, unloading, all taxes/royalty, clearance of site and all incidental charges, bailing & pumping out water if required, etc., complete as per directions of the Engineer-in-Charge. The work is to be executed as per Latest / updated edition of "Guidelines for Earthwork in Railway Projects" issued by RDSO, Lucknow. Cut trees shall be property of Railways and to be deposited in the railway godown unless specified otherwise in the Special conditions of contract				
10	013111	In all conditions and classifications of soil except rock	cum	116000	140.57	16306120.00
11	013130	Extra for mechanical compaction of earth/blanketing material filled in embankment with contractor's rollers of suitable capacity, type and size to achieve specified density as per specification, testing as per IS codes incl. cost of water, T&P consumable material and all labour as a complete job. The work is to be executed as per Latest edition of "Guidelines for Earthwork in Railway Projects" issued by RDSO, Lucknow	cum	830000	11.43	9486900.00
12	014010	Dressing Surface (average excavation or filling upto 15 cm) including removing vegetation in all kind of soil. Payment against this item is to be made only if it is not included in earth work item	10 Sqm	6000	54.90	32940.00
		Turfing / planting, including all lead and lift, and watering as required until properly				

		cementitious grout with all labour, material complete job				
					Total	408837.58
Item - 18 All items of Chapter-19 "Bridge work Sub structure of USSOR-2010						
S No.	Item No	Description of Item	Unit	Qty	Rate	Amount
		Earth work in excavation for foundations and floors of the bridges, retaining walls etc., including setting out, dressing of sides, ramming of bottom, getting out the excavated material, back filling in layers with approved material and consolidation of the layers by ramming and watering etc. incl. all lift, disposal of surplus soil upto a lead of 300 M, all types of shoring and strutting with all labour and material complete as per drawing and technical specification as directed by Engineer in charge				
1	192011	All kinds of soils	cum	3150	223.32	703458.00
2	192030	Providing and laying Plain Cement Concrete 1:3:6 with graded stone aggregate of 40 mm nominal size, in foundation and floors, retaining walls of bridges including mechanical mixing, vibrating, pumping and bailing out water where ever required with all materials and labour complete but excluding the cost of cement and shuttering as per drawings and technical specifications as directed by Engineer	cum	2425	1723.15	4178638.75
		Dry/Wet Sinking of Circular Wells (Other than pneumatic method) in all types of strata except hard rock requiring ballasting,				

		<p>the exposed surface of concrete, curing of concrete as required in IRC-112, including all lead by transit mixer (crossing of stream, nallahs, railway tracks, level crossings or any other obstruction such as traffic jam etc.), lift, pumping, ascend, descend, loading, unloading, handling, wastages if any, cost of all safety works and safety precautions with all labour, arrangements for cold weather and hot weather concreting as applicable, taxes and royalty etc. as a complete job as per specifications and directions of engineer in charge. Nothing extra will be paid on any account. The rate will also include cost of OPC cement, admixture (plasticizer, super plasticizer, or retarder etc.) as per approved mix design. Note: 1. Payment of reinforcement steel including cutting, straightening, hooking, bending, binding, uncoiling and placing in position including cost of binding wire and shuttering shall be paid extra under relevant item of USOR-2010. 2. Work will be executed as per Indian Railway Unified Standard Specifications applicable for RCC/PSC works contained in Chapter-4.</p>				
10	NS-13	<p>Providing, laying and spreading thick Blanketing Material at site in desired profile as decided by Engineer-In-Charge, as per RDSO's guidelines and specifications / Railway Board instructions and</p>	cum	60000	1377.04	82622400.00

		special conditions of contract, including all leads , royalty, lifts, ascents, descents, crossing of nallahs or any other obstructions including mechanical compaction in layers (not exceeding 30 cm thick) with vibratory roller. The rates shall include all dressing of bank to final profile, demarcation and setting out of profile, site clearance, removing of shrubs, roots of vegetations growth, heavy grass, benching of existing slope of old bank, all handling/re-handling, taxes, octroi and royalty etc. as a complete job.				
11	NS-14	Providing and laying in position reinforced concrete cement of M-25 Grade pre-cast as per approved plan and mix design with coarse sand and stone aggregates of 20 mm down gauge for drain covers, manhole covers, Flue tops etc for all heights and depths including shuttering , compaction of concrete by electric/ mechanical vibrator, providing and using admixture in recommended proportion as IS-456, IS-9103 and concrete bridge code applicable as per approved mix design meeting the conditions of minimum cement content, maximum water cement ration and slump as specified in special conditions produced by RMC plant./automatic computerized/ electric batching plant and placed using concrete pump including designing of concrete mix finishing exposed	cum	277	6243.02	1729316.54

		complete job as per specification and as per directions of Engineer in Charge. Nothing extra will be paid on any account. The rate will also include cost of OPC cement and admixture (Plasticizer, super plasticizer, or retarder etc.) as per approved mix. Design. Note- Payment of temperature reinforcement steel including cutting, straightening, hooking, bending, binding, uncoiling and placing in position including cost of binding wire and shuttering shall be paid extra under relevant item of USOR-2010. (ii) MCC M-25				
35	NS-12 (i)	Earthwork in filling in embankment , guide bunds, around buried type abutments, bridge gaps, trolley refuges, rain bunds, if provided, platforms etc. with earth, suitable for embankment as per RDSO latest Specifications and guidelines GE: G-14 of Soil Quality Class SQ1, SQ-2 & SQ-3 ,excavated from outside railway boundary entirely arranged by the contractor at his own cost including all leads, lifts, ascents, descents, crossing of nallahs or any other obstructions. The item shall include demarcation and setting out of profile, site clearance, removing of shrubs, roots of vegetations growth, heavy grass, benching of existing slope of old bank, all handling/re-handling, spreading in layers with motor grader, bringing the	cum	75000	268.15	20111250.00

		moisture content to OMC, mechanical compaction to specified density and dressing of bank to final profile as a complete job. The payment shall be made as per finished profile and the rate shall include all costs including taxes, octroi, royalty etc. except for mechanical compaction which shall be paid extra under relevant item. Cut trees shall be property of railways and to be deposited in the railway godown unless specified otherwise in the Special Conditions of Contract. (i) SQ-1				
36	NS-20 (a)	Supplying & fixing pressed steel door and windows frames as per IS 4351-1977 with joints mitered Double rebate chowkat and welded with hold fast of MS fiate of size 125mm x 20mm x 3mm on back side and embedded in CC block of suitable size 1:2:4 (1 cement 2 coarse sand 4 stone chips 20mm and down gauge) including providing arrangement for welding of hinges tower bolts eyes/holes, sliding bolts etc. as required including primer complete CC block 1:2:4 mix will be paid separately under relevant item of USSOR 2010 as per approved drawing. (a) Frames of sectional size 105x60x1.25mm having arrangements for fixing single shutters.	Metre	500	322.96	161480.00
37	NS-20 (b)	Supplying & fixing pressed steel door and windows frames as per IS 4351-1977 with joints mitered Double rebate chowkat and welded with hold fast of MS fiate of size 125mm	Metre	500	382.24	191120.00

		<p>plant/automatic computerized batching plant and placed using concrete pump including designing of concrete mix, finishing the exposed surface of concrete, curing of concrete as required in IRC-112/IRS-CBC/IS codes as applicable, including all lead by transit mixer (Crossing of stream, nallahs, railway tracks, level crossings or any other obstruction such as traffic jam whatsoever), lift, pumping, ascend, descend, loading, unloading, handling, wastage if any, cost of all safety works and safety precautions with all labour, arrangements for cold weather and hot weather concrete as applicable, taxes and royalty etc as a complete job as per specification and as per directions of Engineer in Charge. Nothing extra will be paid on any account. The rate will also include cost of OPC cement and admixture (Plasticizer, super plasticizer, or retarder etc.) as per approved mix. Design. (ii) CC M-30 in roads</p>				
39	NS-12 (ii)	<p>Earthwork in filling in embankment , guide bunds, around buried type abutments, bridge gaps, trolley refuges, rain bunds, if provided, platforms etc. with earth, suitable for embankment as per RDSO latest Specifications and guidelines GE: G-14 of Soil Quality Class SQ1, SQ-2 & SQ-3 ,excavated from outside railway boundary entirely</p>	cum	600000	289.05	173430000.00

		arranged by the contractor at his own cost including all leads, lifts, ascents, descents, crossing of nallahs or any other obstructions. The item shall include demarcation and setting out of profile, site clearance, removing of shrubs, roots of vegetations growth, heavy grass, benching of existing slope of old bank, all handling/re-handling, spreading in layers with motor grader, bringing the moisture content to OMC, mechanical compaction to specified density and dressing of bank to final profile as a complete job. The payment shall be made as per finished profile and the rate shall include all costs including taxes, octroi, royalty etc. except for mechanical compaction which shall be paid extra under relevant item. Cut trees shall be property of railways and to be deposited in the railway godown unless specified otherwise in the Special Conditions of Contract. (ii) SQ-2				
40	NS-12 (iii)	Earthwork in filling in embankment , guide bunds, around buried type abutments, bridge gaps, trolley refuges, rain bunds, if provided, platforms etc. with earth, suitable for embankment as per RDSO latest Specifications and guidelines GE: G-14 of Soil Quality Class SQ1, SQ-2 & SQ-3 ,excavated from outside railway boundary entirely arranged by the contractor at his own cost including all leads,	cum	75000	302.98	22723500.00

	<p>lifts, ascents, descents, crossing of nallahs or any other obstructions. The item shall include demarcation and setting out of profile, site clearance, removing of shrubs, roots of vegetations growth, heavy grass, benching of existing slope of old bank, all handling/re-handling, spreading in layers with motor grader, bringing the moisture content to OMC, mechanical compaction to specified density and dressing of bank to final profile as a complete job. The payment shall be made as per finished profile and the rate shall include all costs including taxes, octroi, royalty etc. except for mechanical compaction which shall be paid extra under relevant item. Cut trees shall be property of railways and to be deposited in the railway godown unless specified otherwise in the Special Conditions of Contract. (iii) SQ-3</p>					
					Total	416062796.95

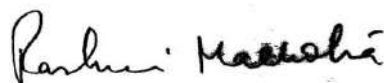
NORTHERN RAILWAY**TENDER DOCUMENT****(TOP SHEET)**
(Version -04-2021)

(A) Details to be filled in by Railway:

Mode of Tender	E-Tender (Two Packet)
Tender Notice No.	142-W/Const-II/CDG/01/2022-23 dated 11.04.2022.
Full name of work	Construction of Civil works including Earthwork , Blanketing, Bridges, RUBs, Service & Residential Buildings, Platforms, Foot Over Bridge, Circulating area, Drainage, Protection Works & other miscellaneous and allied works from Km. 24/825 to 28/200 within Himachal Pradesh territory in c/w provision of Chandigarh- Baddi New BG Rail link.
Approx. cost	Rs. 91.39 Crores.
Completion period	24 (Twenty four) Months.
Earnest money amount	Rs.47,19,600/-
Sale/availability of tender document on Rly. Website	Tender documents will be available on IREPS web site i.e. www.ireps.gov.in from 15.04.2022 to 05.05.2022 up to 11:30 hrs.
Last date/Time of upload of tenders	05.05.2022 upto 11:30 hours. Tender documents can be uploaded by the tenderer on IREPS web site w.e.f. 21.04.2022 to 05.05.2022.
Date and time of opening of tender	05.05.2022 at 11:30 hours (immediately after close of uploading of tender (D2). In case of two packet system, Financial bids of the eligible tenderers would be opened subsequently on the date & time to be notified later on.

***E-RA tender for >Rs 50.00 Cr. Works (Authority -RB letter no. 2017/Trans/01/Policy/Pt.-S dated 28.3.2018)**

Signature of Contractor


TRUE COPY

NORTHERN RAILWAY

(Construction Organization)

TENDER NOTICE

The Dy. Chief Engineer/Const-II, Northern Railway, Chandigarh, for and on behalf of the President of India invites open e-tender under **Double Packet System** for the under noted work:

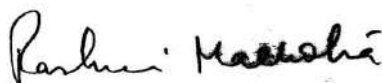
SN	Name of work	Approx. Cost / Earnest Money	Similar nature of work / Period of completion	Cost of tender document (Nil in case of e tender)
1	Construction of Civil works including Earthwork , Blanketing, Bridges, RUBs, Service & Residential Buildings, Platforms, Foot Over Bridge, Circulating area, Drainage, Protection Works & other miscellaneous and allied works from Km. 24/825 to 28/200 within Himachal Pradesh territory in c/w provision of Chandigarh- Baddi New BG Rail link.	Rs. 91.39 Crores. Rs.47,19,600/-only	Any Civil Engineering work involving "Earth work" or Blanketing or 'Subgrade' base in 'Railway Embankment' or Highway Construction or Runways/ Taxiway system of 'Airport' or in Dam or in canal and CC/RCC work in any structure. 24 (Twenty four) months.	NIL

Critical Dates		
Code	Activity	Date
D0	Issue of Tender Notice Start of availability of tender document at www.ireps.gov.in	15.04.2022
	Site visit: The perspective bidders may contact Dy. Chief Engineer (Construction-II), Northern Railway, Chandigarh (Mobile No. 8146633877) for further details.	
D1 (D0 + 6 days)	Start of Availability of tender for offering/quoting rates.	21.04.2022
D2 (D1 + 15 days)	<ul style="list-style-type: none"> End of Availability of Tender Documents at www.ireps.gov.in. Opening of Technical cum Commercial bid . Note: This is also last date of uploading of completed offers by the bidders. 	05.05.2022
<i>The reference time for all the above activities is 11:30 hours.</i>		
NOTE: In case the intended date for opening of tenders is declared a holiday, the tenders will be opened on the next working day at the same time.		
Note: ELECTRONIC REVERSE AUCTION (e-RA) will be followed for tenders valued more than Rs. 50 Cr. as per terms and condition of Clause No. 2.0 (C).		

Technical Eligibility Criteria:

- (a) The tenderer must have successfully completed any of the following (by any Government organizations) during last 07 (seven) years, ending last day of month previous to the one in which tender is invited:

Three similar works each costing not less than the amount equal to 30% of advertised value of the tender, or



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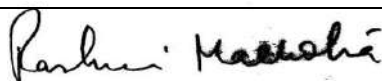
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NORTHERN RAILWAY

CONSTRUCTION ORGANIZATION

SPECIAL TENDER CONDITIONS AND INSTRUCTION TO TENDERER(S)

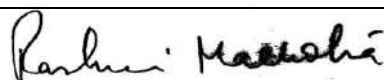
1.0	<u>DETAILS OF WORKS:</u>
	Tenders are invited for the work "AS ON TOP SHEET"
2.0	<u>TENDER DOCUMENTS:</u>
	<p>A <u>In case of tender value upto Rs.10 crore (Single Packet)</u></p> <p>The following document will form parts of tender /document having</p> <ul style="list-style-type: none"> • Top sheet, • Tender Notice, • Addendum/Corrigendum, if any, • Covering Note • Tender form (First sheet) • Special Tender Conditions and Instructions to tenderer/s along with related Annexures, • Special Conditions relating to site data and specifications along with related Annexures, • Schedule of Items, Rates, and Quantities. • This Bid shall contain all the documents as listed Annexure-1 & Annexure-2 of Tender Notice. • Tenderers are requested to ensure that all such documents and Annexures duly filled in are uploaded, complete in all respects failing which his/their offer is likely to be rejected/summarily rejected, as applicable. <p>NOTE</p> <ul style="list-style-type: none"> • Standard General Conditions of Contract and Standard Specifications (Works and Materials) of Indian Railways as amended/corrected upto latest correction slips, copies of which can be seen in the office of Dy. Chief Engineer/Const-II, Chandigarh or obtained from the office of the Chief Engineer, Baroda House, New Delhi Railway on payment of prescribed charges. • All general and detailed drawings pertaining to this work which will be issued by the Engineer or his representatives (from time to time) with all changes and modifications
	<p>B <u>In case of tender value more than Rs.10 crore (Two packet)</u></p> <p>The following document will form part of tender /document:-</p> <p>Packet I – Technical cum commercial Bid</p> <ul style="list-style-type: none"> • Top sheet, • Tender Notice, • Addendum/Corrigendum, if any, • Covering Note. • Tender form (first sheet), • Special Tender Conditions and Instructions to the Tenderers along with related Annexures, • Special Conditions related to Site Data and Specifications along with related Annexures. • Tenderers are requested to ensure that all such documents and Annexures duly filled in are uploaded, complete in all respects failing which his/their offer is likely to be rejected/summarily rejected, as applicable. <p>Note</p>



Signature of Contractor

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	THEREBY CREATE(S) CIRCUMSTANCES FOR ACCEPTANCE OF HIS/THEIR TENDER, RAILWAY RESERVES THE RIGHT TO REJECT SUCH TENDER AT ANY STAGE, BESIDES, SHALL SUSPEND THE BUSINESS upto FIVE YEARS”.
	(ii) If on verification of credentials, at the evaluation stage, it is found that the tenderer has submitted forged/fake documents in support of his offer, his Earnest Money Deposit shall be forfeited besides suspending business with him/them upto five years.
4.2	The authority for acceptance of the tenders rests with Chief Administrative Officer/Const/ Chief Engineer Const/ Dy. Chief Engineer/C /Executive Engineer/C as the case may be who does not undertake to assign reasons for declining to consider any particular tender or tenders. He also reserves the right to accept the tender in whole or in part or to divide the tender amongst more than one tenderer if deemed necessary.
4.3	The successful tenderer/s shall be required to execute an agreement with the President of India acting through the C.A.O./Const., CE/C/Const./ Dy. C.E./Const./XEN/C for carrying out of the work as per agreed conditions. The cost of stamp for the agreement will be borne by the Northern Railway.
4.3.1	The contractors operations and proceedings in connection with the works shall at all times be conducted during the continuance of contract in accordance with the laws, ordinance, rules and regulations for the time being in force and the contractor shall further observe and comply with the bye-laws and regulations of the Govt. of India, State Govt. and of Municipal & other authorities having jurisdiction in connection with the works or site over operations such as these are carried out by the contractor/s and shall give all notice required by such bye-laws and regulations. The Hospital and medical regulations in force for the time being shall also be complied with by the contractor/s and his workmen.
4.3.2	The contractor shall be responsible for the observance of the rules and regulations under the mines act and mineral rules and Indian Metallurgical rules and regulations of State/Central Govt. concerned as amended from time to time.
4.3.3	Contractor shall at all times keep the railway administration indemnified against all penalties that may be imposed by the Govt. of India or State Govt. for infringements or any of the clauses of the mines act and rules made there under in respect of quarries from which the ballast for these works is procured.
4.4	The tenderer/s shall not increase his/their rate in case the Railway Administration negotiates for reduction of rates. Such negotiations shall not amount to cancellation or withdrawal of the original offer and rates originally quoted will be binding on the tenderer/s.
4.5	The tenderer/s shall submit an analysis of rates if called upon to do so
4.6	Non-compliance with any of the conditions set forth herein is liable to result in the tender being rejected.
4.7	<u>Variation in quantity</u>
4.7.1	The tenderer/contractor will be bound to execute the additional quantities on the following terms and conditions.
4.7.1.1	Variation in items whose agreement value is more than 1% of the total agreement value (Major value items) <p>(i) Unless otherwise specified in the special conditions of the contract, the accepted variation in quantity of each individual item of the contract would be upto 25% of the quantity originally contracted, except in case of foundation work.</p> <p>(ii) The Contractor shall be bound to carry out the work at the agreed rates and shall not be entitled to any claim or any compensation whatsoever upto the limit of 25% variation in quantity of individual item of works.</p> <p>(iii) In case an increase in quantity of an individual item by more than 25% of the agreement quantity is considered unavoidable, then same shall be executed at following rates</p> <p>(a) Quantities operated in excess of 125% but upto 140% of the agreement quantity of the concerned item, shall be paid at 98% of the rate awarded for that item in that particular tender;</p> <p>(b) Quantities operated in excess of 140% but upto 150% of the agreement quantity of the concerned item shall be paid at 96% of the rate awarded for that item in that particular tender;</p> <p>(c) Variation in quantities of individual items beyond 150% will be avoided and would be permitted only in exceptional unavoidable circumstances and shall be paid at 96% of the rate awarded for that item in that particular tender.</p>



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during the work and for the prescribed period for curing afterwards, rendering plastering and finishing the exposed surface where required.

37.0 TESTS:-

All tests shall be carried out in accordance with ISI/IRS code of practice.

38.0 Water supply

The contractor shall be responsible for the arrangements to obtain supply of water necessary for works at his own cost and the rates quoted should include the cost of wells or any other arrangement required to be made for procuring water and leading/transporting/conducting water to the site of work irrespective of the conducting water to the site of work irrespective of the distance from the source, while the use of water from khads/rivers will normally be permitted, care shall be taken during the rains when the water is muddy to reduce the quantity of suspended solids by making water tanks of suitable size and capacity. All the arrangements shall be made by contractor at his own cost

39.0 NOTICE TO PUBLIC BODIES:-

The contractor/s shall give to the Municipality, Police and other authorities, all notices that may be required by law and obtain all requisite licenses for temporary obstructions, enclosures and pay all fees, taxes and charges, which may be leviable on account of his operations in executing the contract. He should make good any damage to adjoining premises whether public or private and supply and maintain any lights etc. required at night

40.0 Special Conditions related to Earthwork

40.1 It shall be carefully noted that the rates tendered by the contractor for the earthwork in excavation in foundation and all type of concrete mixes foundation shall include all pumping and bailing out water wherever necessary before and or during excavation. Shuttering or shoring as necessary together with any further pumping or bailing out water and or shoring necessary for keeping the water level low during shuttering and shoring / and/or concreting and/or for such periods as may be considered necessary by the Engineer. Nothing extra shall be payable on this account.

41.0 EARTHWORK IN CUTTING AND EMBANKMENTS:

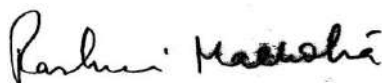
41.1 The earthwork will be done with contractor's own earth by borrowing the earth from out side the railway land and the rate quoted will be deemed to be inclusive of all taxes, royalty (either state Govt./ Central Govt./local body), loading, unloading, leading, handling and re-handling of earth, all leads, lifts, ascents, descents, crossing of nallahs, streams, tracks, leveling, dressing as a complete jobs in all respects as per specifications indicated in succeeding paras. The earthwork shall be compacted mechanically using heavy vibratory compactor as per specifications.

41.2 The Earthwork has to confirm to RDSO "Comprehensive Guidelines and Specifications for Railway Formation" Specification No. RDSO/2020/GE:IRS-0004 of September-2020 and any other latest Railway Board/RDSO letters/instructions/guidelines related to earthwork. The Engineer-in-charge may ask the contractor/s to get the soil samples tested as per IS specifications.

41.2.1 The following category of soil shall not be permitted.

- a) Organic clays, organic silts, peat, chalks & dispersive soils as defined below.
 - b) Poorly graded gravels and sands with Cu less than 7.
 - c) Clays and silts of high plasticity (CH & MH) in top 3m of embankment
- Dispersive soils:- These are generally fine silts having predominantly soluble salts with some binding clay particles, these can be identified with the help of "Sherald pin Hole test" and "Double hydrometer test"

41.3 It may please be noted that in no circumstances, the contractors will be allowed to form the bank with unapproved earth. Such tests may be repeated by the Engineer during the



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center of the bank/cutting. The berms where the height of bank or depth of cutting is more, shall have to be provided as per the direction of the Engineer. The formation widths are for guidance only and may be changed as per site requirements.

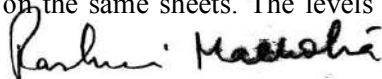
- 41.18 The banks shall be provided with allowance for settlement as directed by the Engineer. Also continues longitudinal earth bunds 23cm high and 30cm wide on top with side slopes of 2:1 shall be made on the outer edge of the top of embankments together with cross bunds of similar dimensions at every 15m so as to impound rain water to expedite consolidation. The rate for these is assumed to be included in the rate of earthwork & nothing extra shall be paid for these bunds.
- 41.19 Earthwork in formation at any level shall be required to be executed, 50cm extra wide on either side than that required for final payment. This extra width shall be then finished with suitable machinery thus compacting the slopes. The rate for earthwork shall be deemed to have considered this work & trimming included in the rate.
- 41.20 The cutting spoils from formation catch water drains, side drains, trolley refuges and diversion of nallahs shall be used for making embankments and guides' bunds within the zone. No separate payment for carriage of earth spoil either by head lead or through trucks or any other machinery or any other methods including spreading and dressing will be made.
- 41.21 The tendered rate also include leading of cutting spoil in filling for making up embankment and guide bunds within the zone including dressing of cutting and embankment.

42 **EARTHWORK IN CUTTING :**

- 42.1 The tendered rate against relevant USOR items, rates and quantities for open excavation in cutting in formation will be applicable to all classes of soils. This will be inclusive of all lead, lift, ascent, descent etc. leading of spoils to earth work in formation and disposal of surplus cuttings, if any, at suitable dumping sites arranged by contractor at his own cost.
- 42.2 **The entire quantity of spoils excavation from the cutting including side and catch water drains diversions and training works after separating boulders more than 15 kgs in weight and more than 15 cm in any direction, will have to be led and utilized for filling in embankments within the zone irrespective of the lead involved. No borrow pits shall be permitted to be dug within Railway land for filling in embankments. No cutting spoils shall be allowed to be dumped outside the zone except where the spoil earth is found to be surplus after making use of in filling throughout the zone shall be dumped by arranging dumping site etc. at his own cost. No payment for carriage of earth spoil either by head lead or through trucks or by any other machinery or by any other method will be made including the cost of dumping site etc. The tendered rate will be inclusive of earthwork in formation in cutting and filling in embankments completed to the finished profile.**
- 42.3 Spoil if dumped in the rain cuts or other places than as specified by Engineer – in – charge shall be responsibility of the contractor. He shall see that the spoil is correctly dumped as directed by Engineer – in –charge otherwise payment for cutting for such quantity shall be withdrawn.
- 42.4 While doing the work of cutting, not more than 10 – 15 m length of cutting shall be excavated at time as per instructions of Engineer- in –Charge. This is to ensure that minimum length of breast wall foundation is exposed at any point of time.

43 **PAYMENT**

- 43.1 The payment for the quantity of earthwork in embankment and cutting will be made on cross-sectional measurements. The Initial Levels of earthwork are to be recorded in the presence of railway officials and test checked as prescribed in Advance Correction Slip no. 50 to Indian Railway Code for Engineering Department, before commencement of the work. The profile of the cutting/bank as required to be provided including allowance for settlement if required in case of bank will also be plotted on the same sheets. The levels and cross-sections shall be



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ANNEXURE R-5

Government of India
Ministry Of Railways
(Railway Board)

**Indian Railways
Standard
General Conditions of Contract**

GCC September 2019

New Delhi

Engineering Department

Ranbir Mahesh

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55-D. Provisions of “The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996” and “The Building and Other Construction Workers’ Welfare Cess Act, 1996”:

The tenderers, for carrying out any construction work, shall get themselves registered with the Registering Officer under Section-7 of the Building and Other Construction Workers Act, 1996 and rules made thereto by the concerned State Govt., and submit certificate of Registration issued from the Registering Officer of the concerned State Govt. (Labour Dept.). The Cess shall be deducted from contractor’s bills as per provisions of the Act.

56. Reporting of Accidents: The Contractor shall be responsible for the safety of all employees directly or through petty Contractors or sub-contractor employed by him on the works and shall report serious accidents to any of them however and wherever occurring on the works to the Engineer or the Engineers Representative and shall make every arrangements to render all possible assistance.

57. Provision of Workmen’s Compensation Act: In every case in which by virtue of the provisions of Section 12 Sub-Section (1) of the Workmen's Compensation Act 1923, Railway is obliged to pay compensation to a workman directly or through petty Contractor or sub-contractor employed by the Contractor in executing the work, Railway will recover from the Contractor the amount of the compensation so paid, and, without prejudice to the rights of Railway under Section 12 Sub-section (2) of the said Act, Railway shall be at liberty to recover such amount or any part thereof from Contractor’s bills/Security Deposit or any other dues of Contractor with the Government of India. Railway shall not be bound to contest any claim made against it under Section 12 Sub-Section (1) of the said Act except on the written request of the Contractor and upon his giving to Railway full security for all costs for which Railway might become liable in consequence of contesting such claim.

57-A. Provision of Mines Act: The Contractor shall observe and perform all the provisions of the Mines Act, 1952 or any statutory modifications or re-enactment thereof for the time being in force and any rules and regulations made thereunder in respect of all the persons directly or through the petty Contractors or sub-contractors employed by him under this contract and shall indemnify the Railway from and against any claims under the Mines Act, or the rules and regulations framed thereunder, by or on behalf of any persons employed by him or otherwise.

58. Railway not to Provide Quarters for Contractors: No quarters shall normally be provided by the Railway for the accommodation of the Contractor or any of his staff employed on the work. In exceptional cases where accommodation is provided to the Contractor at the Railway's discretion, recoveries shall be made at such rates as may be fixed by the Railway for the full rent of the buildings and equipments therein as well as charges for electric current, water supply and conservancy.

75
Ranbir Maheshi

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ANNEXURE R-6**43****Ref. No. SCL/BGRL/20221003****Dt. 03.10.2022****To**

The Dy. Chief Engineer/C-II,
Northern Railway,
Chandigarh

Subject: Construction of Civil works including Earthwork, Blanketing, Bridges, RUBs, Service & Residential Buildings, Platforms, Foot Over Bridge, Circulating area, Drainage, Protection Works & other miscellaneous and allied works from Km. 24/825 to 28/200 within Himachal Pradesh territory in c/w provision of Chandigarh- Baddi New BG Rail link.

Ref Your office acceptance letter no. DyCE-C-2-CDG-Engineering/142-W-C-II-CDG-01-2022-23/01231990058556 Dt. 21.07.2022.

Dear Sir,

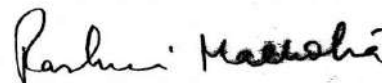
Reference to above it is to submit that the above subject work has been allotted to us.

We have identified following locations to procure soil for taking up earthwork filling to construct track embankment. You are requested to get the soil tested for its suitability to be used in Railway embankments so that the legal and commercial formalities to buy this soil may be completed.

This is for your kind information pl.

Assuring you of our best services at all times


Yours truly,



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Northern Railway

Executive Engineer/Const.-I
Northern Railway, Chandigarh.

No. 70-A/cs/XEN/C/1/CDG

Dated. 07-10-2022

Dr. GHUMAN AND GUPTA GEOTECH CONSUTANTA
F-81, PHASE -07, INDUSTRIAL AREA, MOHALI,
SAS NAGAR (PUNJAB).

Subject:- Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's. Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh - Baddi New BG Rail Link.

Agency: M/S Singla Constructions Limited
SCO 22-23, 1st Floor,
Sector-28C, Chandigarh-160002

Kindly arrange to test following soil samples collected from source in

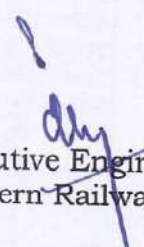
1. Village Gorakh Nath (Nawan Nagar) in Haryana
2. Village Lehraundi (Nawan Nagar) in Haryana
3. Mauza Khol (Kalyanpur) in Himachal

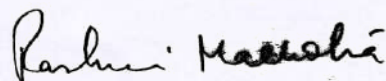
Following tests are to be conducted:

1. Optimum Moisture Content, Dry Density (Heavy Compaction) Modified Proctor,
2. Grain size Analysis
3. Liquid Limit & Plastic Limit
4. CBR value
5. Chemical Testing

regarding physical and Chemical properties of soil as per relevant IS codes RDSO guidelines in c/w construction of railway embankments.

DA/03 Sealed samples as above 50 kg each


Executive Engineer/Const./1,
Northern Railway, Chandigarh



Northern Railway

Executive Engineer/Const.-I
Northern Railway, Chandigarh.

No. 70-A/cs/XEN/C/1/CDG

Dated. 07-10-2022

Dr. GHUMAN AND GUPTA GEOTECH CONSULTANTA
F-81, PHASE -07, INDUSTRIAL AREA, MOHALI,
SAS NAGAR (PUNJAB).

Subject:- Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's. Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh - Baddi New BG Rail Link.

Agency: M/S Singla Constructions Limited
SCO 22-23, 1st Floor,
Sector-28C, Chandigarh-160002

Kindly arrange to test following soil samples collected from source in

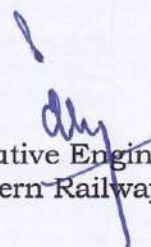
1. Village Gorakh Nath (Nawan Nagar) in Haryana
2. Village Lehraundi (Nawan Nagar) in Haryana
3. Mauza Khol (Kalyanpur) in Himachal

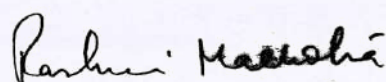
Following tests are to be conducted:

1. Optimum Moisture Content, Dry Density (Heavy Compaction) Modified Proctor,
2. Grain size Analysis
3. Liquid Limit & Plastic Limit
4. CBR value
5. Chemical Testing

regarding physical and Chemical properties of soil as per relevant IS codes RDSO guidelines in c/w construction of railway embankments.

DA/03 Sealed samples as above 50 kg each


Executive Engineer/Const./1,
Northern Railway, Chandigarh



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Northern Railway

Office of the
Executive Engineer/Const.-I
Northern Railway, Chandigarh

No. 70-A/cs/XEN/C/1/CDG

Dated. 10.03.2023

Dr. GHUMAN AND GUPTA GEOTECH CONSUTANTA
F-81, PHASE -07, INDUSTRIAL AREA, MOHALI,
SAS NAGAR (PUNJAB).

Subject:- Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's. Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh - Baddi New BG Rail Link.

Agency: M/S Singla Constructions Limited
SCO 22-23, 1st Floor,
Sector-28C, Chandigarh-160002

Kindly arrange to test following soil samples collected from source at

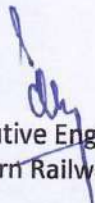
1. Village Kona (Nawan Nagar), Haryana
2. Plot No. 18, Sector-5, Panchkula
3. Plot No. HS1, Sector-6, MDC, Panchkula

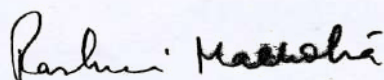
Following tests are required to be conducted:

1. Optimum Moisture Content, Dry Density (Heavy Compaction) Modified Proctor,
2. Grain size Analysis
3. Liquid Limit & Plastic Limit
4. CBR value
5. Chemical Testing

regarding physical and Chemical properties of soil as per relevant IS codes and RDSO Guidelines relevant to construction of railway embankments.

DA/03 Sealed samples as above 50 kg each


Executive Engineer/Const./1,
Northern Railway, Chandigarh



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Dr. GHUMAN AND GUPTA GEOTECH CONSULTANTS

Test House Established by Dr. M. S. Ghuman

Ph.D (Geotechnical Engg.) Roorkee

Ex. Prof. & Head of Civil Engg.

Pb. Engineering College, Chd. Curn

Director, Technical Education (UT) Chandigarh

Experts for :



TC-5045

Laboratory Division
&
Administrative Office

F-81, Phase-VII,
Industrial Focal Point,
Mohali (Pb)-160055

0172-4666081
0172-4672074

E-mail : gggc_laboratory@yahoo.co.in

Website : gggclaboratories.com

- ◆ Soil investigations for Buildings, Bridges, OHRs, Earth Dams, Irrigations Structures, Towers, Roads, Industrial Buildings etc.
- ◆ Evaluation of Dynamic Elastic Properties and Analysis of Machine Foundations and Soil Stabilization Problems.
- ◆ Plain Table Surveying, Levelling, Contouring and Demarcation.
- ◆ Physical and Chemical Testing of Cement, Chemical Analysis of Mortar and Concrete, Cube, Mix Design of Cement Concrete, Coarse and Fine Aggregates, Bricks, Marble, Kota Stone, Glazed Tiles, Terrazo Tiles, Water, Particle Board, Flush Door Shutters, G.I. Pipes, Barbed Wire, Coatings, Steel Sections, CBR, MDD and DBD of Compacted Earth, Non Destructive Concrete Rebound Hammer Test, Ultra Pulse Velocity Test, Ferro Scanning, Core Cutting, Roof Deflection test, Highway bituminous Mix Design and Cement Concrete Pavements etc.

TEST REPORT

Report/ULR No.	TC504522000003975F	Report Date : 14.10.2022	Page-1/2
Issued To	Executive Engineer/Const/I, Northern Railway, Baddi.		
Subject	Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's, Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & Other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh-Baddi New BG Rail Link.		
Name of Agency	M/s Singla Constructions Limited.		
Sample Particular	Sample of Soil for following lab. tests.		
Quantity	1 Sample		
Mode of Receipt of Sample	Supplied in laboratory by customer		
Date of Receipt of Sample	07.10.2022		
Date of Reporting	14.10.2022		
Letter Ref. & Date:	70-A/cs/XEN/C/I/CDG, dated : 07.10.2022		
Source	Village Gorakh Nath (Nawan Nagar) in Haryana		
Discipline	Mechanical		
Group	Soil & Rock		

S.No	Test Parameters	Units	Results	Test Method
1.	Grain Size Analysis	%	Gravel = 14.9% Sand = 70.9% Silt = 14.2% Clay = 0.0%	IS:2720 (P-4)-1985
2.	Sieve Analysis of soils fraction passing on	%		IS:2720 (P-4)-1985 (RA 2015)
2.1.	80.0 mm		100	
2.2.	40.0 mm		100	
2.3.	20.0 mm		98.3	
2.4.	10.0 mm		91.7	
2.5.	4.75 mm		88.3	
2.6.	2.36 mm		71.2	
2.7.	1.18 mm		63.5	
2.8.	0.60 mm		50.0	
2.9.	0.30 mm		37.3	
2.10.	0.15 mm		26.7	
2.11.	0.075 mm		11.2	

- Notes :
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 4. Samples will be destroyed after 15 days from the date of issue of test certificate.

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Test House Established by Dr. M. S. Ghuman

Ph.D (Geotechnical Engg.) Roorkee

Ex. Prof. & Head of Civil Engg.

Pb. Engineering College, Chd. Curn

Director, Technical Education (UT) Chandigarh

Experts for :



TC-5045

Laboratory Division
&
Administrative Office

F-81, Phase-VII,
Industrial Focal Point,
Mohali (Pb)-160055

0172-4666081
0172-4672074

E-mail : gggc_laboratory@yahoo.co.in

Website : gggclaboratories.com

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TEST REPORT

Report/ULR No.	TC5045220000003976F	Report Date : 14.10.2022	Page-2/2
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3.	Modified Proctor Compaction Test	g/cc %	MDD = 2.05 OMC = 7.6	IS:2720 (P-8)-1983
4.	Liquid Limit Plastic Limit Plasticity Index	%	- Non-Plastic -	IS:2720 (P-5)-1985
5.	Soil Classification	-	'SM' Silty Sand	IS:1498-1970
6.	CBR Value Test at 97% of MDD at OMC			IS:2720 (P-16)
i)	Unsoaked CBR value	%	15.2	
ii)	Soaked CBR value	%	7.9	
7.	Direct Shear Test at 97% of MDD			IS:2720 (P-13)-1986 (RA 2015)
i)	Angle of Internal Friction (Ø)	Degree°	32.9°	
ii)	Cohesion (C)	KN/m ²	0.0	
8.	Consolidation Test (Compression Index)	-	0.04	IS:2720 (P-15)-1965 (RA 2015)
9.	Coefficient of Permeability	cm/sec	7.1 x 10 ⁻⁵	IS:2720 (P-17)-1986 (RA 2016)
10.	Unconfined Compressive Strength or undrained cohesion (C _u)	Kg/cm ²	0.0	IS:2720 (P-10)- 1991
11.	Sand Equivalent Value	-	59	IS:2720 (P-37)-1976 (RA 2016)

Remarks : The above results are for your record please.

End of the Test Report

Reviewed by
Er. Gaurav Gupta (T.Mgr.)

Authorized Signatory,
Er. Rajiv Kumar Gupta



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TEST REPORT

Report No.	GGGC/D-141022/17/2022-2023	Report Date : 14.10.2022	Page-1/1
Issued To	Executive Engineer/Const/I, Northern Railway, Baddi.		
Subject	Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's, Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & Other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh-Baddi New BG Rail Link.		
Name of Agency	M/s Singla Constructions Limited.		
Sample Particular	Sample of Soil for Chemical lab. tests.		
Quantity	1 Sample		
Mode of Receipt of Sample	Supplied in laboratory by customer		
Date of Receipt of Sample	07.10.2022		
Date of Reporting	14.10.2022		
Letter Ref. & Date:	70-A/cs/XEN/C/I/CDG, dated : 07.10.2022		
Source	Village Gorakh Nath (Nawan Nagar) in Haryana		

S.No	Test Parameters	Units	Results	Test Method
1.	Total Chloride Salt	mg/kg	81.2	IS:2720 (P-21)
2.	Organic Matter	%	2.05	IS:2720 (P-22)
3.	Calcium Carbonate	mg/kg	50	IS:2720 (P-23)
4.	Cation exchange capacity	meq/100g	23	IS:2720 (P-24)
5.	pH Value	-	7.78	IS:2720 (P-26)
6.	Total Soluble sulphates	mg/kg	24	IS:2720 (P-27)
7.	Chloride	mg/kg	18	Manual for Soil Testing, Govt. of India, Jan 2011.

Remarks : The above results are for your record please.

End of the Test Report

Reviewed by
Er. Gaurav Gupta (T.Mgr.)

Authorized Signatory,
Er. Rajiv Kumar Gupta



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TEST REPORT

Report/ULR No.	TC5045220000003974F	Report Date : 14.10.2022	Page-1/2
Issued To	Executive Engineer/Const/I, Northern Railway, Baddi.		
Subject	Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's, Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & Other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh-Baddi New BG Rail Link.		
Name of Agency	M/s Singla Constructions Limited.		
Sample Particular	Sample of Soil for following lab. tests.		
Quantity	1 Sample		
Mode of Receipt of Sample	Supplied in laboratory by customer		
Date of Receipt of Sample	07.10.2022		
Date of Reporting	14.10.2022		
Letter Ref. & Date:	70-A/cs/XEN/C/I/CDG, dated : 07.10.2022		
Source	Mauza Khol (Kalyanpur) in Himachal		
Discipline	Mechanical		
Group	Soil & Rock		

S.No	Test Parameters	Units	Results	Test Method
1.	Grain Size Analysis	%	Gravel = 14.3% Sand = 71.2% Silt = 14.5% Clay = 0.0%	IS:2720 (P-4)-1985
2.	Sieve Analysis of soils fraction passing on	%		IS:2720 (P-4)-1985 (RA 2015)
2.1	80.0 mm		100	
2.2	40.0 mm		100	
2.3	20.0 mm		97.1	
2.4	10.0 mm		93.3	
2.5	4.75 mm		85.0	
2.6	2.36 mm		75.5	
2.7	1.18 mm		63.7	
2.8	0.60 mm		52.9	
2.9	0.30 mm		37.3	
2.10	0.15 mm		28.8	
2.11	0.075 mm		14.5	

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TEST REPORT

Report/ULR No.	TC5045220000003974F	Report Date : 14.10.2022	Page-2/2
3.	Modified Proctor Compaction Test	g/cc %	MDD = 2.04 OMC = 8.8 IS:2720 (P-8)-1983
4.	Liquid Limit Plastic Limit Plasticity Index	%	- Non-Plastic - IS:2720 (P-5)-1985
5.	Soil Classification	-	'SM' Silty Sand IS:1498-1970
6.	CBR Value Test at 97% of MDD at OMC		IS:2720 (P-16)
i)	Unsoaked CBR value	%	14.3
ii)	Soaked CBR value	%	8.5
7.	Direct Shear Test at 97% of MDD		IS:2720 (P-13)-1986 (RA 2015)
i)	Angle of Internal Friction (ϕ)	Degree ^o	33.5 ^o
ii)	Cohesion (C)	KN/m ²	0.0
8.	Consolidation Test (Compression Index)	-	0.06 IS:2720 (P-15)-1965 (RA 2015)
9.	Coefficient of Permeability	cm/sec	6.4×10^{-5} IS:2720 (P-17)-1986 (RA 2016)
10.	Unconfined Compressive Strength or undrained cohesion (C_u)	Kg/cm ²	0.0 IS:2720 (P-10)- 1991
11.	Sand Equivalent Value	-	60 IS:2720 (P-37)-1976 (RA 2016)

Remarks : The above results are for your record please.

End of the Test Report

Reviewed by
Er. Gaurav Gupta (T.Mgr.)Authorized Signatory,
Er. Rajiv Kumar Gupta

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TEST REPORT

Report No.	GGGC/D-141022/19/2022-2023	Report Date : 14.10.2022	Page-1/1
Issued To	Executive Engineer/Const/I, Northern Railway, Baddi.		
Subject	Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's, Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & Other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh-Baddi New BG Rail Link.		
Name of Agency	M/s Singla Constructions Limited.		
Sample Particular	Sample of Soil for following lab. tests.		
Quantity	1 Sample		
Mode of Receipt of Sample	Supplied in laboratory by customer		
Date of Receipt of Sample	07.10.2022		
Date of Reporting	14.10.2022		
Letter Ref. & Date:	70-A/cs/XEN/C/I/CDG, dated : 07.10.2022		
Source	Mauza Khol (Kalyanpur) in Himachal		

I.	CHEMICAL TEST.			
S.No	Test Parameters	Units	Results	Test Method
1.	Total Chloride Salt	mg/kg	78.5	IS:2720 (P-21)
2.	Organic Matter	%	2.00	IS:2720 (P-22)
3.	Calcium Carbonate	mg/kg	54	IS:2720 (P-23)
4.	Cation exchange capacity	meq/100g	25	IS:2720 (P-24)
5.	pH Value	-	7.76	IS:2720 (P-26)
6.	Total Soluble sulphates	mg/kg	20	IS:2720 (P-27)
7.	Chloride	mg/kg	14	Manual for Soil Testing, Govt. of India, Jan 2011.

Remarks : The above results are for your record please.

End of the Test Report

Reviewed by

Er. Gaurav Gupta (T.Mgr.)

Authorized Signatory,
Er. Rajiv Kumar Gupta

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TEST REPORT

Report/ULR No.	TC504522000003976F	Report Date : 14.10.2022	Page-1/2
Issued To	Executive Engineer/Const/l, Northern Railway, Baddi.		
Subject	Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's, Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & Other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh-Baddi New BG Rail Link.		
Name of Agency	M/s Singla Constructions Limited.		
Sample Particular	Sample of Soil for following lab. tests.		
Quantity	1 Sample		
Mode of Receipt of Sample	Supplied in laboratory by customer		
Date of Receipt of Sample	07.10.2022		
Date of Reporting	14.10.2022		
Letter Ref. & Date:	70-A/cs/XEN/C/I/CDG, dated : 07.10.2022		
Source	Village Lehraundi (Nawan Nagar) in Haryana		
Discipline	Mechanical		
Group	Soil & Rock		

S.No	Test Parameters	Units	Results	Test Method
1.	Grain Size Analysis	%	Gravel = 14.5% Sand = 71.3% Silt = 14.2% Clay = 0.0%	IS:2720 (P-4)-1985
2.	Sieve Analysis of soils fraction passing on	%		IS:2720 (P-4)-1985 (RA 2015)
2.1	80.0 mm		100	
2.2	40.0 mm		100	
2.3	20.0 mm		99.9	
2.4	10.0 mm		98.1	
2.5	4.75 mm		89.3	
2.6	2.36 mm		78.3	
2.7	1.18 mm		65.5	
2.8	0.60 mm		53.7	
2.9	0.30 mm		39.9	
2.10	0.15 mm		28.7	
2.11	0.075 mm		14.2	

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4. Samples will be destroyed after 30 days from the date of test.

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TEST REPORT

Report/ULR No.	TC5045220000003975F	Report Date : 14.10.2022	Page-2/2
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3.	Modified Proctor Compaction Test	g/cc %	MDD = 2.05 OMC = 7.6	IS:2720 (P-8)-1983
4.	Liquid Limit Plastic Limit Plasticity Index	%	- Non-Plastic -	IS:2720 (P-5)-1985
5.	Soil Classification	-	'SM' Silty Sand	IS:1498-1970
6.	CBR Value Test at 97% of MDD at OMC			IS:2720 (P-16)
i)	Unsoaked CBR value	%	15.2	
ii)	Soaked CBR value	%	7.8	
7.	Direct Shear Test at 97% of MDD			IS:2720 (P-13)-1986 (RA 2015)
i)	Angle of Internal Friction (ϕ)	Degree ^o	33.3 ^o	
ii)	Cohesion (C)	KN/m ²	0.0	
8.	Consolidation Test (Compression Index)	-	0.06	IS:2720 (P-15)-1965 (RA 2015)
9.	Coefficient of Permeability	cm/sec	6.3×10^{-8}	IS:2720 (P-17)-1986 (RA 2016)
10.	Unconfined Compressive Strength or undrained cohesion (C_u)	Kg/cm ²	0.0	IS:2720 (P-10)- 1991
11.	Sand Equivalent Value	-	60	IS:2720 (P-37)-1976 (RA 2016)

Remarks : The above results are for your record please.

End of the Test Report

Reviewed by
Er. Gaurav Gupta (T.Mgr.)Authorized Signatory,
Er. Rajiv Kumar Gupta

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TEST REPORT

Report No.	GGGC/D-141022/18/2022-2023	Report Date : 14.10.2022	Page-1/1
Issued To	Executive Engineer/Const/I, Northern Railway, Baddi.		
Subject	Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's, Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & Other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh-Baddi New BG Rail Link.		
Name of Agency	M/s Singla Constructions Limited.		
Sample Particular	Sample of Soil for following lab. tests.		
Quantity	1 Sample		
Mode of Receipt of Sample	Supplied in laboratory by customer		
Date of Receipt of Sample	07.10.2022		
Date of Reporting	14.10.2022		
Letter Ref. & Date:	70-A/cs/XEN/C/I/CDG, dated : 07.10.2022		
Source	Village Lehraundi (Nawan Nagar) in Haryana		

S.No	Test Parameters	Units	Results	Test Method
1.	Total Chloride Salt	mg/kg	83.0	IS:2720 (P-21)
2.	Organic Matter	%	2.06	IS:2720 (P-22)
3.	Calcium Carbonate	mg/kg	55	IS:2720 (P-23)
4.	Cation exchange capacity	meq/100g	27	IS:2720 (P-24)
5.	pH Value	-	7.80	IS:2720 (P-26)
6.	Total Soluble sulphates	mg/kg	23	IS:2720 (P-27)
7.	Chloride	mg/kg	19	Manual for Soil Testing, Govt. of India, Jan 2011.

Remarks : The above Results are for your record please.

End of the Test Report

Reviewed by
Er. Gaurav Gupta (T.Mgr.)Authorized Signatory,
Er. Rajiv Kumar Gupta

- Notes : 1. The results reported above are for information of the department and shall not be subjected to any court of law for any purpose.
2. The above result pertain to the particular samples received in our Laboratory.
3. Total Liability of our test house is limited to the invoiced amount.
4. Samples will be destroyed after 15 days from the date of issue of report unless otherwise specified.

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Test House Established by Dr. M. S. Ghuman

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Ex. Prof. & Head of Civil Engg.

Pb. Engineering College, Chd. Cum

Director, Technical Education (UT) Chandigarh

Experts for :



TC-5045

Laboratory Division
&
Administrative OfficeF-81, Phase-VII,
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E-mail : gggc_laboratory@yahoo.co.in

Website : gggclaboratories.com

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- ◆ Physical and Chemical Testing of Cement, Chemical Analysis of Mortar and Concrete, Cube, Mix Design of Cement Concrete, Coarse and Fine Aggregates, Bricks, Marble, Kota Stone, Glazed Tiles, Terrazo Tiles, Water, Particle Board, Flush Door Shutters, G.I. Pipes, Barbed Wire, Coatings, Steel Sections, CBR, MDD and DBD of Compacted Earth, Non Destructive Concrete Rebound Hammer Test, Ultra Pulse Velocity Test, Ferro Scanning, Core Cutting,, Roof Deflection test, Highway bituminous Mix Design and Cement Concrete Pavements etc.

TEST REPORT

Report/ULR No.	TC504523000G000940F	Report Date : 16.03.2023	Page-1/2
Issued To	Executive Engineer/Const/l, Northern Railway, Baddi.		
Subject	Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's, Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & Other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh-Baddi New BG Rail Link.		
Name of Agency	M/s Singla Constructions Limited.		
Sample Particular	Sample of Soil for following lab. tests.		
Quantity	1 Sample		
Mode of Receipt of Sample	Supplied in laboratory by customer		
Date of Receipt of Sample	10.03.2023		
Date of Reporting	16.03.2023		
Letter Ref. & Date:	70-A/cs/XEN/C/I/CDG, dated : 10.03.2023		
Source	Village Kona (Nawan Nagar) in Haryana.		
Discipline	Mechanical		
Group	Soil & Rock		

S.No	Test Parameters	Units	Results	Test Method
1.	Grain Size Analysis	%	Gravel = 14.8% Sand = 70.7% Silt = 14.5% Clay = 0.0%	IS:2720 (P-4)-1985
2.	Sieve Analysis of soils fraction passing on			
2.1	80.0 mm		100	
2.2	40.0 mm		100	
2.3	20.0 mm		95.2	
2.4	10.0 mm		90.0	
2.5	4.75 mm		85.2	
2.6	2.36 mm	%	73.2	IS:2720 (P-4)-1985 (RA 2015)
2.7	1.18 mm		62.7	
2.8	0.60 mm		51.3	
2.9	0.30 mm		38.9	
2.10	0.15 mm		25.6	
2.11	0.075 mm		14.5	

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- ◆ Plain Table Surveying, Levelling, Contouring and Demarcation.
- ◆ Physical and Chemical Testing of Cement, Chemical Analysis of Mortar and Concrete, Cube, Mix Design of Cement Concrete, Coarse and Fine Aggregates, Bricks, Marble, Kota Stone, Glazed Tiles, Terrazo Tiles, Water, Particle Board, Flush Door Shutters, G.I. Pipes, Barbed Wire, Coatings, Steel Sections, CBR, MDD and DBD of Compacted Earth, Non Destructive Concrete Rebound Hammer Test, Ultra Pulse Velocity Test, Ferro Scanning, Core Cutting, Roof Deflection test, Highway bituminous Mix Design and Cement Concrete Pavements etc.

TEST REPORT

Report/ULR No.	TC504523000000940F	Report Date : 16.03.2023	Page-2/2
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3.	Modified Proctor Compaction Test	g/cc %	MDD = 2.05 OMC = 7.9	IS:2720 (P-8)-1983
4.	Liquid Limit Plastic Limit Plasticity Index	%	- Non-Plastic -	IS:2720 (P-5)-1985
5.	Soil Classification	-	'SM' Silty Sand	IS:1498-1970
6.	CBR Value Test at 97% of MDD at OMC			
i)	Unsoaked CBR value	%	15.1	IS:2720 (P-16)
ii)	Soaked CBR value	%	8.2	
7.	Direct Shear Test at 97% of MDD			
i)	Angle of Internal Friction (ϕ)	Degree ^o	33.1 ^o	IS:2720 (P-13)-1986 (RA 2015)
ii)	Cohesion (C)	KN/m ²	0.0	
8.	Consolidation Test (Compression Index)	-	0.05	IS:2720 (P-15)-1965 (RA 2015)
9.	Coefficient of Permeability	cm/sec	6.2×10^{-5}	IS:2720 (P-17)-1986 (RA 2016)
10.	Unconfined Compressive Strength or undrained cohesion (C_u)	Kg/cm ²	0.0	IS:2720 (P-10)- 1991
11.	Sand Equivalent Value	-	61	IS:2720 (P-37)-1976 (RA 2016)

Remarks : The above results are for your record please.

End of the Test Report

Reviewed by
Er. Gaurav Gupta (T.Mgr.)Authorized Signatory,
Er. Rajiv Kumar Gupta

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Ex. Prof. & Head of Civil Engg.

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Experts for :

- ◆ Soil Investigations for Buildings, Bridges, OHRs, Earth Dams, Irrigations Structures, Towers, Roads, Industrial Buildings etc.
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0172-4672074E-mail : gggc_laboratory@yahoo.co.in
Website : gggclaboratories.com**TEST REPORT**

ReportNo.	GGGC/D-160323/25/2023-2024	Report Date : 16.03.2023	Page-1/1
Issued To	Executive Engineer/Const/I, Northern Railway, Baddi.		
Subject	Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's, Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & Other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh-Baddi New BG Rail Link.		
Name of Agency	M/s Singla Constructions Limited.		
Sample Particular	Sample of Soil for Chemical lab. tests.		
Quantity	1 Sample		
Mode of Receipt of Sample	Supplied in laboratory by customer		
Date of Receipt of Sample	10.03.2023		
Date of Reporting	16.03.2023		
Letter Ref. & Date:	70-A/cs/XEN/C/I/CDG, dated : 10.03.2023		
Source	Village Kona (Nawan Nagar) in Haryana.		

I.	CHEMICAL TEST.			
S.No	Test Parameters	Units	Results	Test Method
1.	Total Chloride Salt	mg/kg	79.5	IS:2720 (P-21)
2.	Organic Matter	%	2.02	IS:2720 (P-22)
3.	Calcium Carbonate	mg/kg	49	IS:2720 (P-23)
4.	Cation exchange capacity	meq/100g	20	IS:2720 (P-24)
5.	pH Value	-	7.76	IS:2720 (P-26)
6.	Total Soluble sulphates	mg/kg	21	IS:2720 (P-27)
7.	Chloride	mg/kg	16	Manual for Soil Testing, Govt. of India, Jan 2011.

Remarks : The above results are for your record please.

Reviewed by
Er. Gaurav Gupta (T.Mgr.)

End of the Test Report

Authorized Signatory,
Er. Rajiv Kumar Gupta

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TEST REPORT

Report/ULR No.	TC50452300000942F	Report Date : 16.03.2023	Page-1/2	
Issued To	The Executive Engineer/Const/1, Northern Railway, Chandigarh.			
Subject	Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's, Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & Other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh-Baddi New BG Rail Link.			
Name of Agency	M/s Singla Constructions Limited.			
Sample Particular	Sample of Soil for following lab. tests.			
Quantity	1 Sample			
Mode of Receipt of Sample	Supplied in laboratory by customer			
Date of Receipt of Sample	10.03.2023			
Date of Reporting	16.03.2023			
Letter Ref. & Date:	70-A/cs/XEN/C/I/CDG, dated : 10.03.2023			
Source	Plot No. HS1, Sector-6, MDC, Panchkula.			
Discipline	Mechanical			
Group	Soil & Rock			
S.No	Test Parameters	Units	Results	Test Method
1.	Grain Size Analysis	%	Gravel = 20.4% Sand = 61.4% Silt = 18.2% Clay = 0.0%	IS:2720 (P-4)-1985
2.	Sieve Analysis of soils fraction passing on			
2.1	80.0 mm		100	
2.2	40.0 mm		100	
2.3	20.0 mm		96.2	
2.4	10.0 mm		84.5	
2.5	4.75 mm		79.6	
2.6	2.36 mm	%	70.8	IS:2720 (P-4)-1985 (RA 2015)
2.7	1.18 mm		65.2	
2.8	0.60 mm		60.0	
2.9	0.30 mm		42.7	
2.10	0.15 mm		27.4	
2.11	0.075 mm		18.2	

- Notes :
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Experts for :



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TEST REPORT

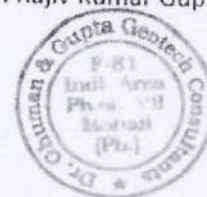
Report/ULR No.	TC50452300000942F	Report Date : 16.03.2023	Page-2/2
3.	Modified Proctor Compaction Test	g/cc %	MDD = 2.06 OMC = 7.2 IS:2720 (P-8)-1983
4.	Liquid Limit Plastic Limit Plasticity Index	%	- Non-Plastic - IS:2720 (P-5)-1985
5.	Soil Classification	-	'SM' Silty Sand IS:1498-1970
6.	CBR Value Test at 97% of MDD at OMC		
i)	Unsoaked CBR value	%	18.2 IS:2720 (P-16)
ii)	Soaked CBR value	%	8.2
7.	Direct Shear Test at 97% of MDD		
i)	Angle of Internal Friction (ϕ)	Degree ^o	32.2 ^o IS:2720 (P-13)-1986 (RA 2015)
ii)	Cohesion (C)	KN/m ²	0.0
8.	Consolidation Test (Compression Index)	-	0.05 IS:2720 (P-15)-1965 (RA 2015)
9.	Coefficient of Permeability	cm/sec	6.5×10^{-5} IS:2720 (P-17)-1986 (RA 2016)
10.	Unconfined Compressive Strength or undrained cohesion (C_u)	Kg/cm ²	0.0 IS:2720 (P-10)- 1991
11.	Sand Equivalent Value	-	63 IS:2720 (P-37)-1976 (RA 2016)

Remarks : The above results are for your record please.

End of the Test Report

Reviewed by
Er. Gaurav Gupta (T.Mgr.)

Authorized Signatory,
Er. Rajiv Kumar Gupta



Rajiv Kumar Gupta

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TEST REPORT

ReportNo.	GGGC/D-160323/27/2023-2024	Report Date : 16.03.2023	Page-1/1
Issued To	The Executive Engineer/Const/1, Northern Railway, Chandigarh.		
Subject	Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's, Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & Other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh-Baddi New BG Rail Link.		
Name of Agency	M/s Singla Constructions Limited.		
Sample Particular	Sample of Soil for Chemical lab. tests.		
Quantity	1 Sample		
Mode of Receipt of Sample	Supplied in laboratory by customer		
Date of Receipt of Sample	10.03.2023		
Date of Reporting	16.03.2023		
Letter Ref. & Date:	70-A/cs/XEN/C/I/CDG, dated : 10.03.2023		
Source	Plot No. HS1, Sector-6, MDC, Panchkula.		

S.No	TEST PARAMETERS	Units	Results	Test Method
1.	Total Chloride Salt	mg/kg	75.1	IS:2720 (P-21)
2.	Organic Matter	%	2.09	IS:2720 (P-22)
3.	Calcium Carbonate	mg/kg	49.9	IS:2720 (P-23)
4.	Cation exchange capacity	meq/100g	19	IS:2720 (P-24)
5.	pH Value	-	7.8	IS:2720 (P-26)
6.	Total Soluble sulphates	mg/kg	23	IS:2720 (P-27)
7.	Chloride	mg/kg	17	Manual for Soil Testing, Govt. of India, Jan 2011.

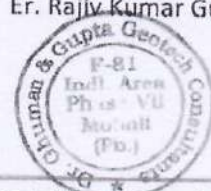
Remarks : The above results are for your record please.

End of the Test Report

Reviewed by

Er. Gaurav Gupta (T.Mgr.)

Authorized Signatory,
Er. Rajiv Kumar Gupta



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TEST REPORT

Report/ULR No.	TC50452300000941F	Report Date : 16.03.2023	Page-1/2
Issued To	The Executive Engineer/Const/1, Northern Railway, Chandigarh.		
Subject	Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's, Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & Other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh-Baddi New BG Rail Link.		
Name of Agency	M/s Singla Constructions Limited.		
Sample Particular	Sample of Soil for following lab. tests.		
Quantity	1 Sample		
Mode of Receipt of Sample	Supplied in laboratory by customer		
Date of Receipt of Sample	10.03.2023		
Date of Reporting	16.03.2023		
Letter Ref. & Date:	70-A/cs/XEN/C/I/CDG, dated : 10.03.2023		
Source	Plot No. 18, Sector-5, Panchkula.		
Discipline	Mechanical		
Group	Soil & Rock		

S.No	Test Parameters	Units	Results	Test Method
1.	Grain Size Analysis	%	Gravel = 18.6% Sand = 65.2% Silt = 16.2% Clay = 0.0%	IS:2720 (P-4)-1985
2.	Sieve Analysis of soils fraction passing on			IS:2720 (P-4)-1985 (RA 2015)
2.1	80.0 mm		100	
2.2	40.0 mm		100	
2.3	20.0 mm		94.8	
2.4	10.0 mm		87.2	
2.5	4.75 mm		81.4	
2.6	2.36 mm	%	69.8	
2.7	1.18 mm		57.6	
2.8	0.60 mm		48.2	
2.9	0.30 mm		34.0	
2.10	0.15 mm		24.3	
2.11	0.075 mm		16.2	

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 2. The above result pertain to the particular samples supplied to our Laboratory.
 3. Total Liability of our test house is limited to the invoiced amount.
 4. Samples will be destroyed after 15 days from the date of issue of test certificate unless otherwise specified.

Ranbir Masochi

TRUE COPY

gggc

283

Dr. GHUMAN AND GUPTA GEOTECH CONSULTANTS

Test House Established by Dr. M. S. Ghuman

Ph.D (Geotechnical Engg.) Roorkee

Ex. Prof. & Head of Civil Engg.

Pb. Engineering College, Chd. Cum

Director, Technical Education (UT) Chandigarh

Experts for :



TC-5045

Laboratory Division
&
Administrative OfficeF-81, Phase-VII,
Industrial Focal Point,
Mohali (Pb)-1600550172-4666081
0172-4672074E-mail : gggc_laboratory@yahoo.co.in
Website : gggclaboratories.com

- ◆ Soil Investigations for Buildings, Bridges, OHRs, Earth Dams, Irrigations Structures, Towers, Roads, Industrial Buildings etc.
- ◆ Evaluation of Dynamic Elastic Properties and Analysis of Machine Foundations and Soil Stabilization Problems.
- ◆ Plain Table Surveying, Levelling, Contouring and Demarcation.
- ◆ Physical and Chemical Testing of Cement, Chemical Analysis of Mortar and Concrete, Cube, Mix Design of Cement Concrete, Coarse and Fine Aggregates, Bricks, Marble, Kota Stone, Glazed Tiles, Terrazo Tiles, Water, Particle Board, Flush Door Shutters, G.I. Pipes, Barbed Wire, Coatings, Steel Sections, CBR, MDD and DBD of Compacted Earth, Non Destructive Concrete Rebound Hammer Test, Ultra Pulse Velocity Test, Ferro Scanning, Core Cutting,, Roof Deflection test, Highway bituminous Mix Design and Cement Concrete Pavements etc.

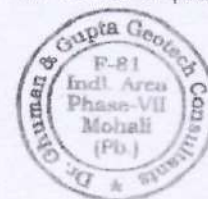
TEST REPORT

Report/ULR No.	TC50452300000941F	Report Date : 16.03.2023	Page-2/2
3.	Modified Proctor Compaction Test	g/cc %	MDD = 2.03 OMC = 8.1 IS:2720 (P-8)-1983
4.	Liquid Limit Plastic Limit Plasticity Index	%	Non-Plastic - IS:2720 (P-5)-1985
5.	Soil Classification	-	'SM' Silty Sand IS:1498-1970
6.	CBR Value Test at 97% of MDD at OMC		
i).	Unsoaked CBR value	%	16.8 IS:2720 (P-16)
ii)	Soaked CBR value	%	7.8
7.	Direct Shear Test at 97% of MDD		
i)	Angle of Internal Friction (ϕ)	Degree ^o	32.4 ^o IS:2720 (P-13)-1986 (RA 2015)
ii)	Cohesion (C)	KN/m ²	0.0
8.	Consolidation Test (Compression Index)	-	0.06 IS:2720 (P-15)-1965 (RA 2015)
9.	Coefficient of Permeability	cm/sec	6.0 x 10 ⁻⁵ IS:2720 (P-17)-1986 (RA 2016)
10.	Unconfined Compressive Strength or undrained cohesion (C _u)	Kg/cm ²	0.0 IS:2720 (P-10)- 1991
11.	Sand Equivalent Value	-	62 IS:2720 (P-37)-1976 (RA 2016)

Remarks : The above results are for your record please.

Reviewed by
Er. Gaurav Gupta (T.Mgr.)

End of the Test Report

Authorized Signatory,
Er. Rajiv Kumar Gupta

- Notes :
1. The results reported above are for information of the department and shall not be subjected to any court of law for any purpose.
 2. The above result pertain to the particular samples supplied to our Laboratory.
 3. Total Liability of our test house is limited to the invoiced amount.
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TRUE COPY



Dr. GHUMAN AND GUPTA GEOTECH CONSULTANTS

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Ph.D (Geotechnical Engg.) Roorkee

Ex. Prof. & Head of Civil Engg.

Pb. Engineering College, Chd. Cum

Director, Technical Education (UT) Chandigarh

Experts for :

Laboratory Division
&
Administrative Office

F-81, Phase-VII,
Industrial Focal Point,
Mohali (Pb)-160055

☎ 0172-4666081
0172-4672074

E-mail : gggc_laboratory@yahoo.co.in

Website : gggclaboratories.com

- ❖ Soil investigations for Buildings, Bridges, OHRs, Earth Dams, Irrigations Structures, Towers, Roads, Industrial Buildings etc.
- ❖ Evaluation of Dynamic Elastic Properties and Analysis of Machine Foundations and Soil Stabilization Problems.
- ❖ Plain Table Surveying, Levelling, Contouring and Demarcation.
- ❖ Physical and Chemical Testing of Cement, Chemical Analysis of Mortar and Concrete, Cube, Mix Design of Cement Concrete, Coarse and Fine Aggregates, Bricks, Marble, Kota Stone, Glazed Tiles, Terrazo Tiles, Water, Particle Board, Flush Door Shutters, G.I. Pipes, Barbed Wire, Coatings, Steel Sections, CBR, MDD and DBD of Compacted Earth, Non Destructive Concrete Rebound Hammer Test, Ultra Pulse Velocity Test, Ferro Scanning, Core Cutting, Roof Deflection test, Highway bituminous Mix Design and Cement Concrete Pavements etc.

TEST REPORT

ReportNo.	GGGC/D-160323/26/2023-2024	Report Date : 16.03.2023	Page-1/1
Issued To	The Executive Engineer/Const/1, Northern Railway, Chandigarh.		
Subject	Construction of Civil Works including Earthwork, Blanketing, Bridges, RUB's, Service & Residential Buildings, Platforms, FOB, Circulating area, Drainage, Protection Works & Other miscellaneous and allied works from Km. 24825 to 28200 within Himachal Pradesh territory in c/w provision of Chandigarh-Baddi New BG Rail Link.		
Name of Agency	M/s Singla Constructions Limited.		
Sample Particular	Sample of Soil for Chemical lab. tests.		
Quantity	1 Sample		
Mode of Receipt of Sample	Supplied in laboratory by customer		
Date of Receipt of Sample	10.03.2023		
Date of Reporting	16.03.2023		
Letter Ref. & Date:	70-A/cs/XEN/C/I/CDG, dated : 10.03.2023		
Source	Plot No. 18, Sector-5, Panchkula.		

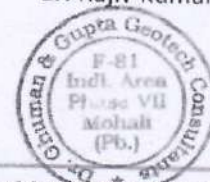
S.No	Test Parameters	Units	Results	Test Method
1.	Total Chloride Salt	mg/kg	78.1	IS:2720 (P-21)
2.	Organic Matter	%	2.00	IS:2720 (P-22)
3.	Calcium Carbonate	mg/kg	48.1	IS:2720 (P-23)
4.	Cation exchange capacity	meq/100g	21	IS:2720 (P-24)
5.	pH Value	-	7.68	IS:2720 (P-26)
6.	Total Soluble sulphates	mg/kg	20	IS:2720 (P-27)
7.	Chloride	mg/kg	15	Manual for Soil Testing, Govt. of India, Jan 2011.

Remarks : The above results are for your record please.

End of the Test Report

Reviewed by
Er. Gaurav Gupta (T.Mgr.)

Authorized Signatory,
Er. Rajiv Kumar Gupta



- Notes :
- The results reported above are for information of the department and shall not be subjected to any court of law for any purpose.
 - The above result pertain to the particular samples supplied to our Laboratory.
 - Total Liability of our test house is limited to the invoiced amount.
 - Samples will be destroyed after 15 days from the date of issue of test certificate unless otherwise specified.

TRUE COPY

**Northern Railway**

O/o Deputy Chief Engineer (C-II),
Northern Railway, Chandigarh
Dated- 01.12.2022

No. 70-A/CS/XEN/C/I/CDG

Singla Constructions Limited,
S.C.O-22-23, 1st Floor, Sector-28C,
Chandigarh
E-mail: scl@linve.in, info@sclinfra.com

Subject: Construction of Civil works including Earthwork, Blanketing, Bridges, RUBs, Service & Residential Buildings, Platforms, Foot Over Bridge, Circulating area, Drainage, Protection Works & other miscellaneous and allied works from Km. 24/825 to 28/200 within Himachal Pradesh territory in c/w provision of Chandigarh- Baddi New BG Rail link.

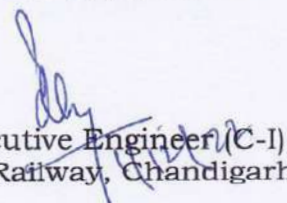
Reference: Your office letter No. SCL/BGRL/20221003 Dt. 03.10.2022

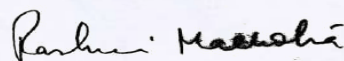
I reference to your above letter the soil samples from sources in Vill. Gorakhnath(Nawan Nagar), Village-Lehraundi (Nawan Nagar) in Haryana and Mauza Khol (Kalyanpur) in Himachal Pradesh have already been got tested from NABL Laboratory "Dr. Ghuman and Gupta Geotech Consultants, S.A.S.Nagar, (Mohali)" and the same qualifies to the requirements of soil to be used in Railway embankments as laid down in Table-3.6 of Specification No. RDSO/2020/GE:IRS-0004 issued by RDSO, Lucknow in Sept-2020.

Further Clause 57-A of General Conditions of Contract lays down as under:

"57-A. Provision of Mines Act: The Contractor shall observe and perform all the provisions of the Mines Act, 1952 or any statutory modifications or re-enactment thereof for the time being in force and any rules and regulations made thereunder in respect of all the persons directly or through the petty Contractors or sub-contractors employed by him under this contract and shall indemnify the Railway from and against any claims under the Mines Act, or the rules and regulations framed thereunder, by or on behalf of any persons employed by him or otherwise."

To comply with above clause kindly arrange to supply the permission for mining the source from where earth for filling is proposed to be procured.


Executive Engineer (C-I),
Northern Railway, Chandigarh



ANNEXURE R-12

CIN : U45201CH2007PLC031029

66**Ref. No. SCL/BGRL/20221222****Dt. 22.12.2022**

To

The Dy. Chief Engineer/C-II,
Northern Railway,
Chandigarh

Subject: Construction of Civil works including Earthwork, Blanketing, Bridges, RUBs, Service & Residential Buildings, Platforms, Foot Over Bridge, Circulating area, Drainage, Protection Works & other miscellaneous and allied works from Km. 24/825 to 28/200 within Himachal Pradesh territory in c/w provision of Chandigarh- Baddi New BG Rail link.

Ref Your office letter No.70-A/CS/XEN/C//CDG Dated- 01.12.2022

Dear Sir,

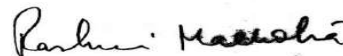
Reference to above letter kindly find attached here with the copy of Form PIM-4 with Memo No. STP/PKL/3009 Dt. 16.12.2022 issued by Mining Officer, Mines & Geological Department, Panchkula. Permitting disposal of 14782 MT ordinary clay.

Royalty & STP fee total amounting to Rs. 66117/- has already been deposited with the department.

This is for your kind information pl.

Assuring you of our best services at all times

Yours truly,

**TRUE COPY**

CAF Pin: 3750121146

PAN No: AAXPJ7100K

Memo No.: STP/Pkl/ 3009

Dated: 16/12/2022

Form PIM-4
for excavation of ordinary clay or earth
(Up to depth of 1.5 meters)

Whereas M/s/Sh/Smt M/s Singla Construction Limited, sco 22, 23 First floor sector-28C Chandigarh applied for the grant of permit of 14782 MT of ordinary clay mineral from the land of Sh/Smt Kashmira Singh S/o Sh. Som Singh Village Nawanagar, Nanakpur, Panchkula bearing Khasra No. 194, 195 total 13 kanal 3 Marla upto a depth of 4.5 Feet in revenue estate of Village Gorakhnath, Distt Panchkula under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to Rs. 66117/- vide -GRN NO. 97279804 Dated 16.12.2022 and Security amount of Rs. already paid GRN NO. Dated & TCS Rs. 1310 vide challan No 70234, BSR code-510011 date 16.12.2022.

The permission is hereby granted for disposal of 14782 MT ordinary clay from land having area/dimension (365x198x4.5 Ft) for a Period starting from 16.12.2022 to 31.12.2022 subject to the condition given below:

1. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of excavation only by issuing a Mineral Transit pass Day Light with sprinkling of water in the way of vehicles & non compliance of said condition necessary action as par rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
5. That the permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
6. The permit holder shall not enter and work in any reserved, demarcated or protected Forest without obtaining prior written permission of the Forest Department.
7. The permit holder shall report immediately all accidents to the Deputy Commissioner and the officer in-Charge, concerned.
8. The depth of the pit below surface shall not exceed 4.5 Feet from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three fit.
9. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in-Charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge shall also recover amount of penalty in accordance with the provisions of mines and mineral (Development & Regulation) Act 1957 and rules framed there under.
10. The Permit holder shall transports/disposed of the ordinary clay/dearth from the site of the excavation, only by issuing a Mineral Transit Pass.

Parbhoo Maasohi

TRUE COPY

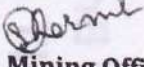
11. The permit holder shall restore and rehabilitate the area of excavation within fifteen days from the date of expiry of the permit and shall submit compliance report to the officer in charge.
12. In case of any default in due observance of the terms and conditions of this permit or in payment of the installment on due date, the permit may be cancelled by the Director or by any officer fully authorized by him in this behalf by giving one month's notice where the remaining period of the permit is more than sixty days. In other cases the period of permit is less than sixty days, notice of ten days shall be given before taking decision on cancellation of permit.
13. The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
14. Any sum due from the permit holder on account of royalty and interest thereon shall be recovered from him/them as an arrear of land Revenue.

Note:- The above permission is granted subject to following conditions:-

1. Period of permit will be upto **16.12.2022** to **31.12.2022** starting from the date on which the permission is granted by the District Magistrate.
2. You are directed to obtain the prior permission from **District Magistrate Panchkula** regarding execution of above stated work in view of guidelines pertaining for containment of Covid-19.
3. You are also directed to maintain Social distance as per guidelines issued by Ministry of Home Affairs Govt. of India during Excavation, loading and unloading of ordinary clay.
4. The GPS Coordinates of the site is **30.850816 & 76.850808**.

नोट यदि प्रमिट में अंकित जमीन के बारे में कोई भी सरकारी विभागीय या गैर विभागीय विवाद पाया जाता है या होता है तो आप स्वयं जिम्मेदार होंगे।

- (1) आप अपने प्रमिट धीन क्षेत्र से किसी भी वाहन को बिना भार पर्वी जारी किए खनिज से भर कर ना निकलने देंगे।
- (2) यदि प्रमिट की खनिज मात्रा प्रमिट समय अवधि से पहले उठा ली जाती है जो तुरन्त इस कार्यालय को अवगत करवाए तथा मूल प्रमिट वापिस इस कार्यालय में जमा करवाए।

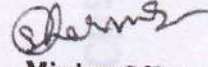

Mining Officer
Mines & Geology Deptt.
Panchkula

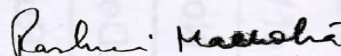
Endstt. No. STP/PKI/ 3010

Dated: 14/12/2022

A copy is forwarded to the following for information please.

- 1 Sub Divisional Magistrate, Panchkula/ Kalka.
- 2 Police Station/Chowki Kalka.
- 3 Field Checking Team Distt. Panchkula with direction to ensure that no terms and condition of the permit is violated by the applicant.


Mining Officer
Mines & Geology Deptt.
Panchkula



TRUE COPY

ANNEXURE R-14 (COLLY)

CIN : U45201CH2007PLC031029

Ref. No. SCL/BGRL/20230124

Dt. 24.01.2023

69

To

The Dy. Chief Engineer/C-II,
Northern Railway,
Chandigarh

Subject: Construction of Civil works including Earthwork, Blanketing, Bridges, RUBs, Service & Residential Buildings, Platforms, Foot Over Bridge, Circulating area, Drainage, Protection Works & other miscellaneous and allied works from Km. 24/825 to 28/200 within Himachal Pradesh territory in c/w provision of Chandigarh- Baddi New BG Rail link.

Ref Our earlier letter Dated 22.12.2022

Dear Sir,

In continuation to above referred letter kindly find attached here with the copy of Form PIM-4 with Memo No. STP/PKL/120 Dt. 20.01.2023 issued by Mining Officer, Mines & Geological Department, Panchkula, Permitting disposal of 26730 MT ordinary clay.

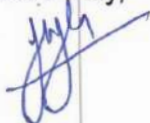
Royalty & STP fee total amounting to Rs. 118612/- has already been deposited with the department.

In addition to above to speed up the progress of work we have engaged a local vendor to supply the earth at site. Copy of permission to sell 49992 MT (Sand and Soil) issued by Director of Industries, Himachal Pradesh vide No. Udyog-Bhu (Khani-4) Laghu-103-2022/9903 Dt. 13.01.2023 is also attached herewith.

This is for your kind information pl.

Assuring you of our best services at all times

Yours truly,



No. Udyog - Bh (Mini-4) Laghu-103-2022
 Government of Himachal Pradesh,
 Department of Industries,
 "Geological Wing"

Dated, Shimla-171009, the

2023.

Order

Whereas, Sh. Gurdayal Singh S/o Sh. Chhaju Ram, Village Kalyanpur P.O. & Tehsil Baddi, Distt. Solan, H.P. has requested to accord the permission to sell the raw material generated during the plot development for construction of leveling of land over Khasra No. 466, 468 and 469 measuring 13-17 bighas, falling in mauza Khol, Tehsil Baddi, Distt. Solan H.P

Whereas, the proposal was sent to Mining Officer, Solan to conduct the joint inspection to verify genuineness of activities and quantification of the material generated during the above said activity through the Joint Inspection Committee as per the provisions contained in the Rule-33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015. The said Committee physically verified/assessed the stock to the tune of 49992 M.T (Sand 29995 M.T & Soil 19997 M.T) of useable minor mineral i.e sand and soil which was stacked at the site.

Hence, on the basis of recommendations of the Joint Inspection Committee, you are hereby authorized to issue permission to sell the useable minor mineral i.e sand and soil and the excavated mineral which has been stacked on the site calculated by the Assistant Engineer, HPPWD to the tune of 49992 M.T (Sand 29995 M.T & Soil 19997 M.T) for a period of 3 months or till the material is exhausted, whichever is earlier in favour of Sh. Gurdayal Singh S/o Sh. Chhaju Ram, Village Kalyanpur P.O. & Tehsil Baddi, Distt. Solan, H.P. under Rule-33 of the ibid rule, subject to the following conditions:-

1. You shall ensure that prior to issuance of permission against this order all statutory requirements/clearance/NOC, if any required from the concerned departments/agencies w.r.t. the above project activities, are complied/obtained by the project proponent.

The permission holder shall use the above mentioned material which is stacked at site.

Ranbir Mahesh

TRUE COPY

4. That the permission holder should not be allowed to sell the raw material outside the State.
5. The above permission shall not construed to be license to carry out mining activity in contravention to all prevailing Rule/regulation and is being issued only to dispose of already stacked mineral under Rule-33.
6. That at any stage, if the permission holder is found guilty of misusing the permission, the same shall be withdrawn immediately.
7. In case the permission holder is found indulged in illegal mining activities, the said permission may be suspended immediately followed by initiating legal action against permission holder as per existing provision.

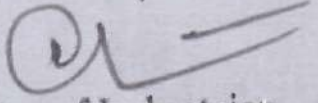
**The Mining Officer,
Solan, Distt. Solan, H.P.**

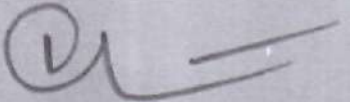
9903

Endst:No.Udyog-Bhu(Khani-4) Laghu-103-2022

Copy to the following for information & necessary action:-

1. The Tehsildar, Baddi, Distt. Solan, H.P. w.r.t. joint inspection report dated 27.12.2022.
2. The Assistant Engineer, H.P.P.W.D, Sub-Division, Solan, Tehsil Baddi, Distt. Solan, H.P. w.r.t. Joint inspection report dated 27.12.2022
3. Sh. Gurdayal Singh S/o Sh. Chhaju Ram, Village Kalyanpur P.O. & Tehsil Baddi, Distt. Solan, H.P. for information.
4. Guard file.


Director of Industries,
Himachal Pradesh.
dated 13-01-2023.


Director of Industries,
Himachal Pradesh.

Ranbir Maheshi



PAYMENT RECEIPT

From:
GURDYAL SINGH,
VILLAGE. KALYANPUR, TEHSIL. BADDI,
DISTRICT. SOLAN (H.P)
Email: gurdyalsingh5525@gmail.com

To:
Department of Industries,
Geological Wing,
Govt. of Himachal Pradesh

IUID	App ID	Ref. ID	Date & Time	Amount (Rs.)
73393922	19276	A23A202741	1801202313302 9	164500
			Royalty Factor	80
			Royalty Amount	160000
			Calculated TCS Tax	3296
			Paid TCS Tax	3296
			Panchyat Tax	4500
			Processing Fee	0
			Total Amount to be Paid (Rs.)	167796
			Total Amount Paid (Rs.)	167796

Parbhoo Maheshi

TRUE COPY

**PAYMENT RECEIPT****From:**

GURDYAL SINGH,
VILLAGE. KALYANPUR, TEHSIL. BADDI,
DISTRICT. SOLAN (H.P)

Email: gurdyalsingh5525@gmail.com

To:

Department of Industries,
Geological Wing,
Govt. of Himachal Pradesh

IUID	App ID	Ref. ID	Date & Time	Amount (Rs.)
73393922	19276	A23A202741	1801202313302 9	164500
			Royalty Factor	80
			Royalty Amount	160000
			Calculated TCS Tax	3296
			Paid TCS Tax	3296
			Panchyat Tax	4500
			Processing Fee	0
			Total Amount to be Paid (Rs.)	167796
			Total Amount Paid (Rs.)	167796

Ranbir Mahesh

TRUE COPY



PAYMENT RECEIPT

From:
GURDYAL SINGH,
VILLAGE. KALYANPUR, TEHSIL. BADDI,
DISTRICT. SOLAN (H.P)
Email: gurdyalsingh5525@gmail.com

To:
Department of Industries,
Geological Wing,
Govt. of Himachal Pradesh

IUID	App ID	Ref. ID	Date & Time	Amount (Rs.)
73393922	19443	A23A262631	3001202313534 9	246750
			Royalty Factor	80
			Royalty Amount	240000
			Calculated TCS Tax	4944
			Paid TCS Tax	4944
			Panchyat Tax	6750
			Processing Fee	0
			Total Amount to be Paid (Rs.)	251694
			Total Amount Paid (Rs.)	251694



PAYMENT RECEIPT

From:
GURDYAL SINGH,
VILLAGE. KALYANPUR, TEHSIL. BADDI,
DISTRICT. SOLAN (H.P)
Email: gurdyalsingh5525@gmail.com

To:
Department of Industries,
Geological Wing,
Govt. of Himachal Pradesh

IUID	App ID	Ref. ID	Date & Time	Amount (Rs.)
73393922	19465	A23A269685	3101202316231 0	411250
			Royalty Factor	80
			Royalty Amount	400000
			Calculated TCS Tax	8240
			Paid TCS Tax	8240
			Panchyat Tax	11250
			Processing Fee	0
			Total Amount to be Paid (Rs.)	419490
			Total Amount Paid (Rs.)	419490

Digitized Date-Time: 2024-08-07 17:06:07
Digitized By: Manish

TRUE COPY

**PAYMENT RECEIPT****From:**

GURDYAL SINGH,
VILLAGE. KALYANPUR, TEHSIL. BADDI,
DISTRICT. SOLAN (H.P)

Email: gurdyalsingh5525@gmail.com

To:

Department of Industries,
Geological Wing,
Govt. of Himachal Pradesh

IUID	App ID	Ref. ID	Date & Time	Amount (Rs.)
73393922	19632	A23B156052	1002202311004 0	804750
			Royalty Factor	80
			Royalty Amount	799200
			Calculated TCS Tax	16463.52
			Paid TCS Tax	16463.52
			Panchyat Tax	5550
			Processing Fee	0
			Total Amount to be Paid (Rs.)	821213.52
			Total Amount Paid (Rs.)	821213.52



PAYMENT RECEIPT

From:
GURDYAL SINGH,
VILLAGE. KALYANPUR, TEHSIL. BADDI,
DISTRICT. SOLAN (H.P)
Email: gurdyalsingh5525@gmail.com

To:
Department of Industries,
Geological Wing,
Govt. of Himachal Pradesh

IUID	App ID	Ref. ID	Date & Time	Amount (Rs.)
73393922	20767	A23D177376	0704202317151 3	41000
			Royalty Factor	80
			Royalty Amount	40000
			Calculated TCS Tax	824
			Paid TCS Tax	824
			Panchyat Tax	1000
			Processing Fee	0
			Total Amount to be Paid (Rs.)	41824
			Total Amount Paid (Rs.)	41824

Ranbir Maheshi

CAF Pin: 795676174
PAN No: AAXPJ7100K

STP/Permit No. 603

Memo No.: STP/Pkl/ 120
Dated: 20-01-2023

Form PIM-4
for excavation of ordinary clay or earth
(Up to depth of 1.5 meters)

Whereas M/s/Sh/Smt M/s Singla Construction Limited, sco 22, 23 First floor sector-28C Chandigarh applied for the grant of permit of 26730 MT of ordinary clay mineral from the land of Sh/Smt Krishan W/o Kuldeep Singh, Vill-Johluwal District Panchkula bearing Khasra No. 176, 177, 179, 180, 182, 184, 186, 187, 189, 190, 191, 192, 199 total 24 kanal upto a depth of 4.5 Feet in revenue estate of Village Khasra no 176, 177, 179, 180, 182, 184, 186, 187, 189, 190, 191, 192, 199 24 Kanal Vill-Gorakhnath, Distt Panchkula under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to Rs. 118612/- vide -GRN NO. 98275148 Dated 13.01.2023 and Security amount of Rs. already paid GRN NO. 98006930 Dated 05.01.2023 & TCS Rs. 2360 vide challan No 70979, BSR code-510308 date 13.01.2023.

The permission is hereby granted for disposal of 26730 MT ordinary clay from land having area/dimension (660x198x4.5 Ft) for a Period starting from 20.01.2023 to 20.03.2023 subject to the condition given below:

1. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of excavation only by issuing a Mineral Transit pass Day Light with sprinkling of water in the way of vehicles & non compliance of said condition necessary action as par rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
5. That the permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
6. The permit holder shall not enter and work in any reserved, demarcated or protected Forest without obtaining prior written permission of the Forest Department.
7. The permit holder shall report immediately all accidents to the Deputy Commissioner and the officer in-Charge, concerned.
8. The depth of the pit below surface shall not exceed 4.5 Feet from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three fit.
9. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in-Charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge shall also recover amount of penalty in accordance with the provisions of mines and mineral (Development & Regulation) Act 1957 and rules framed there under.
10. The Permit holder shall transports/disposed of the ordinary clay/dearth from the site of the excavation, only by issuing a Mineral Transit Pass.

Ranbir Mahesh

TRUE COPY

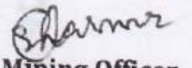
11. The permit holder shall restore and rehabilitate the area of excavation with in fifteen days from the date of expiry of the permit and shall submit compliance report to the officer in charge.
12. In case of any default in due observance of the terms and conditions of this permit or in payment of the installment on due date, the permit may be cancelled by the Director or by any officer fully authorized by him in this behalf by giving one month's notice where the remaining period of the permit is more than sixty days. In other cases the period of permit is less than sixth days, notice of ten days shall be given before taking decision on cancellation of permit.
13. The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
14. Any sum due from the permit holder on account of royalty and interest thereon shall be recovered from him/them as an arrear of land Revenue.

Note:- The above permission is granted subject to following conditions:-

1. Period of permit will be upto **20.01.2023** to **20.03.2023** starting from the date on which the permission is granted by the District Magistrate.
2. You are directed to obtain the prior permission from **District Magistrate Panchkula** regarding execution of above stated work in view of guidelines pertaining for containment of Covid-19.
3. You are also directed to maintain Social distance as per guidelines issued by Ministry of Home Affairs Govt. of India during Excavation, loading and unloading of ordinary clay.
4. The GPS Coordinates of the site is **30.9000655 & 76.804423**.

नोट: यदि प्रमिट में अंकित जमीन के बारे में कोई भी सरकारी विभागीय या गैर विभागीय विवाद पाया जाता है या होता है तो आप स्वयं जिम्मेदार होंगे।

- (1) आप अपने प्रमिट धीन क्षेत्र से किसी भी वाहन को बिना भार पर्ची जारी किए खनिज से भर कर ना निकलने देंगे।
- (2) यदि प्रमिट की खनिज मात्रा प्रमिट समय अवधि से पहले उठा ली जाती है जो तुरन्त इस कार्यालय को अवगत करवाएं तथा मूल प्रमिट वापिस इस कार्यालय में जमा करवाएं।

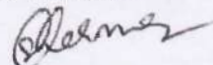

Mining Officer
Mines & Geology Deptt.
Panchkula

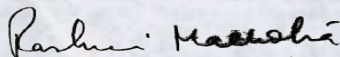
Endstt. No. STP/PKI/ 121

Dated: 20-01-2023

A copy is forwarded to the following for information please.

- 1 Sub Divisional Magistrate, Panchkula/ Kalka.
- 2 Police Station/Chowki Kalka.
- 3 Field Checking Team Distt. Panchkula with direction to ensure that no terms and condition of the permit is violated by the applicant.


Mining Officer
Mines & Geology Deptt
Panchkula



TRUE COPY

CAF Pin: 1620369141
PAN No: COOPK8507A

STP/Permit No. 648

Memo No.: STP/Pkl/ 473
Dated: 03/03/2023

Form PIM-4
for excavation of ordinary clay or earth
(Up to depth of 1.5 meters)

Whereas M/s/Sh/Smt **Rajinder Kumar S/o Jeet Ram, vill-Sukhomajri, Panchkula** applied for the grant of permit of **5940** MT of ordinary clay mineral from the land of Sh/Smt **Sikrit Kapil S/o Lalit Mohan Kapil, Vill-Lehronadi** bearing Khasra No. **26** total **8** kanal upto a depth of **3** Feet in revenue estate of Village **Lehronadi**, Distt **Panchkula** under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to Rs. **27136/-** vide -GRN NO. **99935169** Dated **03.03.2023** and Security amount of Rs. **13068** vide -GRN NO **99935506** Dated **03.03.2023** & TCS Rs. **550** vide challan No **70979**, BSR code-**05100117** date **03.03.2023**.

The permission is hereby granted for disposal of **5940** MT ordinary clay from land having area/dimension (**220x198x3 Ft**) for a Period starting from **03.03.2023** to **31.03.2023** subject to the condition given below:

1. The permit holder shall transport/disposed of mineral covered by **tarpaulin** from the site of excavation only by issuing a Mineral Transit pass **Day Light** with **sprinkling of water** in the way of vehicles & non compliance of said condition necessary action as par rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
5. That the permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
6. **The permit holder shall not enter and work in any reserved, demarcated or protected Forest without obtaining prior written permission of the Forest Department.**
7. The permit holder shall report immediately all accidents to the Deputy Commissioner and the officer in-Charge, concerned.
8. The depth of the pit below surface shall not exceed **3 Feet** from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three fit.
9. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in-Charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge shall also recover amount of penalty in accordance with the provisions of mines and mineral (Development & Regulation) Act 1957 and rules framed there under.
10. The Permit holder shall transports/disposed of the ordinary clay/dearth from the site of the excavation, only by issuing a Mineral Transit Pass.
11. The permit holder shall restore and rehabilitate the area of excavation with in fifteen days from the date of expiry of the permit and shall submit compliance report to the officer in charge.

Ranjini Mahesh

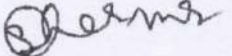
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12. In case of any default in due observance of the terms and conditions of this permit or in payment of the installment on due date, the permit may be cancelled by the Director or by any officer fully authorized by him in this behalf by giving one month's notice where the remaining period of the permit is more than sixty days. In other cases the period of permit is less than six days, notice of ten days shall be given before taking decision on cancellation of permit.
13. The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
14. Any sum due from the permit holder on account of royalty and interest thereon shall be recovered from him/them as an arrear of land Revenue.

Note:- The above permission is granted subject to following conditions:-

1. Period of permit will be upto **03.03.2023** to **31.03.2023** starting from the date on which the permission is granted by the District Magistrate.
2. You are directed to obtain the prior permission from **District Magistrate Panchkula** regarding execution of above stated work in view of guidelines pertaining for containment of Covid-19.
3. You are also directed to maintain Social distance as per guidelines issued by Ministry of Home Affairs Govt. of India during Excavation, loading and unloading of ordinary clay.
4. The GPS Coordinates of the site is **30.53'31.628 & 76.48'42.157**.

- नोट: यदि प्रमिट में अंकित जमीन के बारे में कोई भी सरकारी विभागीय या गैर विभागीय विवाद पाया जाता है या होता है तो आप स्वयं जिम्मेदार होंगे।
- (1) आप अपने प्रमिट धीन क्षेत्र से किसी भी वाहन को बिना भार पर्वी जारी किए खनिज से भर कर ना निकलने देवे।
 - (2) यदि प्रमिट की खनिज मात्रा प्रमिट समय अवधि से पहले उठा ली जाती है जो तुरन्त इस कार्यालय को अवगत करवाएं तथा मूल प्रमिट वापिस इस कार्यालय में जमा करवाएं।


Mining Officer
Mines & Geology Deptt.
Panchkula

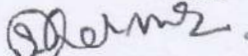
Endstt. No. STP/PKI/

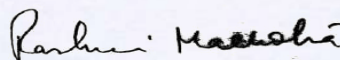
474

Dated: 03/03/2023

A copy is forwarded to the following for information please.

- 1 Sub Divisional Magistrate, Panchkula/ Kalka.
- 2 Police Station/Chowki Kalka.
- 3 Field Checking Team Distt. Panchkula with direction to ensure that no terms and condition of the permit is violated by the applicant.


Mining Officer
Mines & Geology Deptt
Panchkula



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CAF Pin: 5036609682
PAN No: AAXPJ7100K

STP/Permit No. 676

Memo No.: STP/Pkl/661
Dated: 28/3/2023

Form PIM-4
for excavation of ordinary clay or earth
(Up to depth of 1.5 meters)

Whereas M/s/Sh/Smt M/s Singla Construction Limited, sco 22, 23 First floor sector-28C Chandigarh, applied for the grant of permit of 48460MT of ordinary clay mineral from the land of Sh/Smt Lalit Mohan Kapil S/o Sh. Krishan Dev Kapil Village Lahrondi, Kalka, Panchkula bearing Khasra No. 26 total 5 Acre 4 Kanal upto a depth of 4.45 Feet in revenue estate of Village Village Lahrondi Kalka, Distt Panchkula under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to Rs. 427888/- vide -GRN NO. 10545085 Dated 20.03.2023 and Security amount of Rs. already paid vide -GRN NO Dated & TCS Rs. 8540 vide challan No 70979, BSR code-05103087 date 20.03.2023.

The permission is hereby granted for disposal of 48460MT ordinary clay from land having area/dimension (1210x198x4.45 Ft) for a Period starting from 28.03.2023 to 10.05.2023 subject to the condition given below:

1. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of excavation only by issuing a Mineral Transit pass Day Light with sprinkling of water in the way of vehicles & non compliance of said condition necessary action as par rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
5. That the permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
6. **The permit holder shall not enter and work in any reserved, demarcated or protected Forest without obtaining prior written permission of the Forest Department.**
7. The permit holder shall report immediately all accidents to the Deputy Commissioner and the officer in-Charge, concerned.
8. The depth of the pit below surface shall not exceed 4.45 Feet from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three fit.
9. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in-Charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge shall also recover amount of penalty in accordance with the provisions of mines and mineral (Development & Regulation) Act 1957 and rules framed there under.
10. The Permit holder shall transports/disposed of the ordinary clay/dearth from the site of the excavation, only by issuing a Mineral Transit Pass.
11. The permit holder shall restore and rehabilitate the area of excavation with in fifteen days from the date of expiry of the permit and shall submit compliance report to the officer in charge.

Parbhoo Maheshi

TRUE COPY

12. In case of any default in due observance of the terms and conditions of this permit on payment of the installment on due date, the permit may be cancelled by the Director or his officer full authorized by him in this behalf by giving one month's notice where the remaining period of the permit is more than sixty days. In other cases the period of permit is less than sixty days, notice of ten days shall be given before taking decision on cancellation of permit.
13. The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be deposited for any other purpose under this permit.
14. Any sum due from the permit holder on account of royalty and interest thereon shall be payable from him/them as an arrear of land Revenue.

Note:- The above permission is granted subject to following conditions:-

1. Period of permit will be up to **28.03.2023** to **10.05.2023** starting from the date on which permission is granted by the District Magistrate.
2. You are directed to obtain the prior permission from **District Magistrate Panchkula** regarding execution of above stated work in view of guidelines pertaining for containment of Covid-19.
3. You are also directed to maintain Social distance as per guidelines issued by Ministry of Home Affairs Govt. of India during Excavation, loading and unloading of ordinary clay.
4. The GPS Coordinates of the site is **30.5324816 & 76.4855079**.

- नोट: यदि प्रमिट में अंकित जमीन के बारे में कोई भी सरकारी विवादात्मक या गैर विवादात्मक विवाद पाया जाता है या होता है तो आप संबंधित जिम्मेदार होंगे।
- (1) आप अपने प्रमिट क्षेत्र से किसी भी वाहन को बिना मार पर्याप्त जारी किए खनिज से भर कर ना निकलने देंगे।
 - (2) यदि प्रमिट की खनिज मात्रा प्रमिट समय अवधि से पहले उजवा ली जाती है जो तुरन्त इस कार्यालय को अवगत करवाएं तथा मूल प्रमिट वापिस इस कार्यालय में जमा करवाएं।

Sharma
Mining Officer
Mines & Geology Deptt.
Panchkula

Endstt. No. STP/PKI/662

Dated: 28/3/2023

A copy is forwarded to the following for information please.

- 1 Sub Divisional Magistrate, Panchkula/ Kalka.
- 2 Police Station/Chowki Kalka.
- 3 Field Checking Team Distt. Panchkula with direction to ensure that no terms and condition of the permit is violated by the applicant.

Sharma
Mining Officer
Mines & Geology Deptt.
Panchkula

Parbhoo Maheshi

TRUE COPY



SAI CARRIAGE CONTRACTOR

Deals in : All kinds of Sand, Bajri, Bricks, Gatka, JCB & Tipper.

SCO : 315, Green City, Dhakoli, (Punjab)

Ref No. S/R/179....

Dated : 06/04/2023....

Sub:-Permit No. STP.682 issued by Mining Officer, Panchkula for disposal of 2864 M.T.Soil/Earth

Dear Sir,

SAI CARRIAGE CONTRACTOR

We are pleased to inform you that our company, holds the mining permission and permit 2864 MT. of mineral extractions (soil) from the land located at Plot no 18 Sector 5 Panchkula. We here by declare that we have sold the complete produce (soil) excavated against the said permit to Singla Constructions Limited to construct railway track embankment at their on-going Railway site at Baddi.

We here by further declare that we have sold all the rights regarding making excavation and carriage of excavated material disposal of which has been permitted, as per above permit.

As per the terms of our agreement, SCL will compensate us with a amount @ 5.0 Rupees per Cu ft.

This agreement is in line with all regulatory compliances and approvals from relevant authorities.

We hereby confirm our commitment to extend our full cooperation to Singla Constructions Ltd for the successful execution and completion of the project.

Thank you for your cooperation

Yours truly

Puneet Verman

(Authorized Signatory)

Parbhoo Mahesh

TRUE COPY

CAF Pin: 10982248842
PAN No: CCKPP5231K

STP/Permit No. 682

Memo No: STP/Pld/ 682

Dated: 31/03/2023

Form PIM-6
(See rule 32(2))

Standard permits for the grant of permission for disposal of mineral extracted incidental to developmental activities.

Whereas M/s Sai Carriage Contractors, SCO 315 Green City Dhakoli, SAS Nagar, Punjab applied for the grant of a permit for disposal of GSB 3600 MT and 2864 MT ordinary clay to be excavated/removed from Plot no 18 Sector no 5 Panchkula under Rule 32 (1) of State Mining Rule 2012. The applicant has/have paid advance royalty Plus STP fees total amounting to Rs. 238602/- vide GRN No. 100985036 dated 31.03.2023 and Security amount to Rs. already paid/- vide GRN No. dated & TCS Rs. 4800/- vide Challan no. 71025, BSR Code-0510011 dated 31.03.2023.

2. The permission is hereby granted for disposal of GSB 3600 MT and ordinary clay 2864 MT (total quantity of 6464 MT) having area dimension 120x75x15 & GPS Coordinates 30.698045 & 76.853000 for a period starting from 31.03.2023 to 30.04.2023 to be excavated/ removed from the aforesaid area subject to the condition that the holder will abide by the safety guards for such excavation of removal.

3. The permit holder shall transport/disposed off the ordinary clay/stone/sand/earth from the site of the excavation only by issuing a Mineral Transit pass in Daylight.

4. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of the excavation only by issuing a Mineral Transit pass with sprinkling of water in the way of vehicles & in non compliance of said condition necessary action as per rule may be taken against you.

5. The amount security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit

6. Any sum due from the permit holder shall be recovered from him as an arrear of land Revenue.

7. The permission is valid from 31.03.2023 to 30.04.2023.

8. The permit holder have been directed to deposit the detail of sold GSB mineral C-rawana after the expiry of said permit otherwise in non-compliance of security may be forfeited.

Sharma
Mining Officer

Mines and Geology Deptt.
Panchkula

Endst. No. STP/PKL/ 683

Dated: - 31/03/2023

A copy is forwarded to the following for kind information please.

1. Sub Divisional Magistrate, Kalka/Panchkula.
2. Police Station/ Chowki Sector 5, Panchkula
3. Field Checking Team District Panchkula with direction to ensure that no terms and condition of the permit is violated by the applicant.

Sharma
Mining Officer

Mines and Geology Deptt.
Panchkula

Rashmi Mahesh

TRUE COPY

M.No.9876026912. 9988927369



SAI CARRIAGE CONTRACTOR

Deals in : All kinds of Sand, Bajri, Bricks, Gatka, JCB & Tipper.

SCO : 315, Green City, Dhakoli, (Punjab)

Ref No. *S/PA/184*.....

Dated : *10/04/2023*.....

Sub:-Permit No. STP. 683 issued by Mining Officer, Panchkula for disposal of 29273 M.T. Soil/Earth

Dear Sir,

SAI CARRIAGE CONTRACTOR

We are pleased to inform you that our company, holds the mining permission and permit 29273 MT. of mineral extractions (soil) from the land located at Plot no HS1 Sector 6 MDC Panchkula. We here by declare that we have sold the complete produce (soil) excavated against the said permit to Singla Constructions Limited to construct railway track embankment at their on-going Railway site at Baddi.

We here by further declare that we have sold all the rights regarding making excavation and carriage of excavated material disposal of which has been permitted, as per above permit.

As per the terms of our agreement, SCL will compensate us with a amount @5.0 Rupees per Cu ft.

This agreement is in line with all regulatory compliances and approvals from relevant authorities.

We hereby confirm our commitment to extend our full cooperation to Singla Constructions Ltd for the successful execution and completion of the project.

Thank you for your cooperation

Yours truly

Pardeep Verma

(Authorized Signatory)

Pardeep Verma

TRUE COPY

CAF Pin: 2802194753
PAN No: CCXPP5231K

STP/Permit No. 683

Memo No.: STP/PKL/ 692
Dated: 03/04/2023

Form PIM-6
(See rule 32(2))

Standard permits for the grant of permission for disposal of mineral extracted incidental to developmental activities.

Whereas M/s Sai Carriage Contractors, SCO 315 Green City Dhakoli, SAS Nagar, Punjab applied for the grant of a permit for disposal of GSB 7000 MT and 29273 MT ordinary clay to be excavated/removed from Plot No HSI Sector-6 MDC Panchkula under Rule 32 (1) of State Mining Rule 2012. The applicant has/have paid advance royalty Plus STP fees total amounting to Rs. 567302/- vide GRN No. 101112674 dated 03.04.2023 and Security amount to Rs. Already paid/- vide GRN No. dated & TCS Rs. 11350/- vide Challan no.0, BSR Code-0290071 dated 03.04.2023.

2. The permission is hereby granted for disposal of, GSB 7000 MT and ordinary clay 29273 MT (total quantity of 36273 MT) having area dimension (280x200x14. & GPS Coordinates 30.727058 & 76.847929) for a period starting from 03.04.2023 to 31.05.2023 to be excavated/ removed from the aforesaid area subject to the condition that the holder will abide by the safety guards for such excavation of removal.

3. The permit holder shall transport/disposed off the ordinary clay/stone/sand/earth from the site of the excavation only by issuing a Mineral Transit pass in Daylight.

4. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of the excavation only by issuing a Mineral Transit pass with sprinkling of water in the way of vehicles & in non compliance of said condition necessary action as per rule may be taken against you.

5. The amount security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.

6. Any sum due from the permit holder shall be recovered from him as an arrear of land Revenue.

7. The permission is valid from 03.04.2023 to 31.05.2023.

8. The permit holder have been directed to deposit the detail of sold GSB mineral E-rawana after the expiry of said permit otherwise in non-compliance of security may be forfeited.

Delmi
Mining Officer
Mines and Geology Deptt.
Panchkula

Endst. No. STP/PKL/ 693

Dated: 03/4/2023

A copy is forwarded to the following for kind information please.

1. Sub Divisional Magistrate, Kalka/Panchkula.
2. Police Station/ Chowki MDC Sector-6, Panchkula
3. Field Checking Team District Panchkula with direction to ensure that no terms and condition of the permit is violated by the applicant.

Delmi
Mining Officer
Mines and Geology Deptt.
Panchkula

Parbh: M...

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CAF Pin: 3544266705
PAN No: AAXPJ7100K

STP/Permit No. 726

Memo No.: STP/Pkl/ 984
Dated: 04-05-2023**Form PIM-4**
for excavation of ordinary clay or earth
(Up to depth of 1.5 meters)

Whereas M/s/Sh/Smt M/s Singla Construction Limited, sco 22, 23 First floor sector-28C Chandigarh, applied for the grant of permit of 24502 MT of ordinary clay mineral from the land of Sh/Smt Lalit Mohan Kapil S/o Sh. Krishan Dev Kapil Village Lahrondi, Kalka, Panchkula bearing Khasra No. 26 total 2 Acre 6 Kanal upto a depth of 4.5 Feet in revenue estate of Village Village Lahrondi Kalka, Distt Panchkula under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to Rs. already paid STP no 676 dt. 28.03.2023 /- vide -GRN NO. Dated and Security amount of Rs. already paid vide -GRN NO Dated & TCS Rs. vide challan No 00836, BSR code-7 date .

The permission is hereby granted for disposal of 24502 MT ordinary clay from land having area/dimension (605x198x4.45 Ft) for a Period starting from 28.04.2023 to 28.05.2023 subject to the condition given below:

1. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of excavation only by issuing a Mineral Transit pass Day Light with sprinkling of water in the way of vehicles & non compliance of said condition necessary action as par rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Depar
5. tment or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
6. That the permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
7. The permit holder shall not enter and work in any reserved, demarcated or protected Forest without obtaining prior written permission of the Forest Department.
8. The permit holder shall report immediately all accidents to the Deputy Commissioner and the officer in-Charge, concerned.
9. The depth of the pit below surface shall not exceed 4.5 Feet from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three fit.
10. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in-Charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge shall also recover amount of penalty in accordance with the provisions of mines and mineral (Development & Regulation) Act 1957 and rules framed there under.

Rashmi Mahesh

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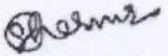
11. The Permit holder shall transports/disposed of the ordinary clay/dearth from the site of the excavation, only by issuing a Mineral Transit Pass.
12. The permit holder shall restore and rehabilitate the area of excavation with in fifteen days from the date of expiry of the permit and shall submit compliance report to the officer in charge.
13. In case of any default in due observance of the terms and conditions of this permit or in payment of the installment on due date, the permit may be cancelled by the Director or by any officer fully authorized by him in this behalf by giving one month's notice where the remaining period of the permit is more than sixty days. In other cases the period of permit is less than sixth days, notice of ten days shall be given before taking decision on cancellation of permit.
14. The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
15. Any sum due from the permit holder on account of royalty and interest thereon shall be recovered from him/them as an arrear of land Revenue.

Note:- The above permission is granted subject to following conditions:-

1. Period of permit will be up to **28.04.2023** to **28.05.2023** starting from the date on which the permission is granted by the District Magistrate.
2. You are directed to obtain the prior permission from **District Magistrate Panchkula** regarding execution of above stated work in view of guidelines pertaining for containment of Covid-19.
3. You are also directed to maintain Social distance as per guidelines issued by Ministry of Home Affairs Govt. of India during Excavation, loading and unloading of ordinary clay.
4. The GPS Coordinates of the site is **30.5324816 & 76.4855079**.

नोट: यदि प्रमिट में अंकित जमीन के बारे में कोई भी सरकारी विभागीय या गैर विभागीय विवाद पाया जाता है या होता है तो आप स्वयं जिम्मेदार होंगे।

- (1) आप अपने प्रमिट धीन क्षेत्र से किसी भी वाहन को बिना भार पर्वी जारी किए खनिज से भर कर भा निकालने देंगे।
- (2) यदि प्रमिट की खनिज मात्रा प्रमिट समय अवधि से पहले उठा ली जाती है जो तुरन्त इस कार्यालय को अवगत करवाए तथा मूल प्रमिट वापिस इस कार्यालय में जमा करवाए।

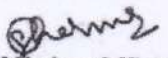

Mining Officer
Mines & Geology Deptt.
Panchkula

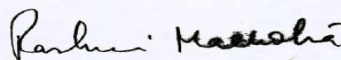
Endstt. No. STP/PKI/ 985

Dated: 04-05-2023

A copy is forwarded to the following for information please.

- 1 Sub Divisional Magistrate, Panchkula/ Kalka.
- 2 Police Station/Chowki Kalka.
- 3 Field Checking Team Distt. Panchkula with direction to ensure that no terms and condition of the permit is violated by the applicant.


Mining Officer
Mines & Geology Deptt
Panchkula



CAF Pin: 8206068016
PAN No: COOPK8507A

STP/Permit No. 744

Memo No.: STP/Pkl/1042
Dated: 11-5-2023

Form PIM-4
for excavation of ordinary clay or earth
(Up to depth of 1.5 meters)

Whereas M/s/Sh/Smt **Rajinder Kumar S/o Jeet Ram, vill-Sukhomajri, Panchkula.** applied for the grant of permit of **5940 MT** of ordinary clay mineral from the land of **Sh/Smt Sikrit Kapil S/o Lalit Mohan Kapil, Vill-Lehronadi** bearing Khasra No. **26** total **8 kanal** upto a depth of **3 Feet** in revenue estate of Village **Lehronadi, Distt Panchkula** under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to **Rs.1000 /-** vide -GRN NO. **102255275** Dated **05.05.2023** and Security amount of **Rs. already paid** vide -GRN NO Dated & TCS Rs. vide challan No, BSR code- date. *Royalty already paid STP no 691.*

The permission is hereby granted for disposal of **5940 MT** ordinary clay from land having area/dimension (**220x198x3 Ft**) for a Period starting from **09.05.2023** to **08.06.2023** subject to the condition given below:

1. The permit holder shall transport/disposed of mineral covered by **tarpaulin** from the site of excavation only by issuing a Mineral Transit pass **Day Light** with **sprinkling of water** in the way of vehicles & non compliance of said condition necessary action as par rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Depar
5. tment or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
6. That the permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
7. **The permit holder shall not enter and work in any reserved, demarcated or protected Forest without obtaining prior written permission of the Forest Department.**
8. The permit holder shall report immediately all accidents to the Deputy Commissioner and the officer in-Charge, concerned.
9. The depth of the pit below surface shall not exceed **3 Feet** from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three fit.
10. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in-Charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge shall also recover amount of penalty in accordance with the provisions of mines and mineral (Development & Regulation) Act 1957 and rules framed there under.
11. The Permit holder shall transports/disposed of the ordinary clay/dearth from the site of the excavation, only by issuing a Mineral Transit Pass.

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Rajinder Kaur

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12. The permit holder shall restore and rehabilitate the area of excavation within fifteen days of the date of expiry of the permit and shall submit compliance report to the officer in charge.
13. In case of any default in due observance of the terms and conditions of this permit or in payment of the installment on due date, the permit may be cancelled by the Director or by any officer fully authorized by him in this behalf by giving one month's notice where the remaining period of the permit is more than sixty days. In other cases the period of permit is less than sixty days, notice of ten days shall be given before taking decision on cancellation of permit.
14. The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
15. Any sum due from the permit holder on account of royalty and interest thereon shall be recovered from him/them as an arrear of land Revenue.

Note:- The above permission is granted subject to following conditions:-

1. Period of permit will be up to **09.05.2023** to **08.06.2023** starting from the date on which the permission is granted by the District Magistrate.
2. You are directed to obtain the prior permission from **District Magistrate Panchkula** regarding execution of above stated work in view of guidelines pertaining for containment of Covid-19.
3. You are also directed to maintain Social distance as per guidelines issued by Ministry of Home Affairs Govt. of India during Excavation, loading and unloading of ordinary clay.
4. The GPS Coordinates of the site is **30.53'31.628 & 76.48'42.157**.

नोट- यदि प्रमिट में अंकित जमीन के बारे में कोई भी सरकारी विभागीय या गैर विभागीय विवाद पाया जाता है या होता है तो आप स्वयं जिम्मेदार होंगे।

- (1) आप अपने प्रमिट क्षेत्र से किसी भी वाहन को बिना भार पर्वी जारी किए खनिज से भर कर ना निकलने देंगे।
- (2) यदि प्रमिट की खनिज मात्रा प्रमिट समय अवधि से पहले उठा ली जाती है जो तुरन्त इस कार्यालय को अवगत करवाए तथा मूल प्रमिट वापिस इस कार्यालय में जमा करवाएं।

Dharma

Mining Officer
Mines & Geology Deptt.
Panchkula

Endstt. No. STP/PKI/1043

Dated: 11-5-2023

A copy is forwarded to the following for information please.

- 1 Sub Divisional Magistrate, Panchkula/ Kalka.
- 2 Police Station/Chowki Kalka.
- 3 Field Checking Team Distt. Panchkula with direction to ensure that no terms and condition of the permit is violated by the applicant.

Dharma

Mining Officer
Mines & Geology Deptt.
Panchkula

Rashmi Manchhi

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NEELKANTH CONSTRUCTION COMPANY

Deals In : Earthwork, Road and Building Construction

Add. Ramgarh, Panchkula, Haryana

Ref No...../.....

Date...12/05/23.....

To,

The Project Manager.
Singla Constructions Ltd.
Baddi Rail line Project.

Sub:- Permit No. STP 757 issued by mining officer, Panchkula for disposal of 11640 M.T. of soil.

Dear Sir,

we are pleased to inform you that our company has permission to mine 11640 m. T. of soil from the land situated at Kona. Village.

we hereby declare that we have sold the said permit to mine the excavated product (soil) to Singla Construction of railway track embankment at their ongoing railway site at Baddi.

we also hereby declare that we have sold all rights in respect of carrying out excavation and disposal of excavated material, which is permitted as per the above permit.

As per the terms of our agreement SCI will pay us compensation at the rate of Rs. 3.50 per cubic feet.

This agreement is in conformity with all regulatory compliances and approvals from the concerned authorities.

We confirm our support to Singla Construction Ltd. for successful implementation and completion of this project.

For Neelkanth Construction Company
For your cooperation,

Am
Partner

Ranbir Kaur

Office No. 757/536167

STP/Permit No. 757

Memo No. STP/PKI/ 1088

Dated: 12/05/2023

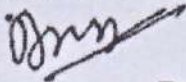
Form PIM-4
for excavation of ordinary clay or earth
(Up to depth of 1.5 meters)

Whereas M/s/Sh/Smt. Neelkanth Construction Company VIII Ramgarh Panchkula, applied for the grant of permit of 11640 MT of ordinary clay mineral from the land of Sh/Smt Satpal S/o Sh Bir Ram, Vill Kona, Panchkula bearing Khasra No. 62//2 total 7Bigha & 7 Biswa upto a depth of 4 Feet & revenue estate of Village Kona, Distt Panchkula under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to Rs. 52220/- vide -GRN NC 102550611 & 102551768 Dated 12.05.2023 and Security amount of Rs. 25610 vide -GRN NC 102550881 Dated 12.05.2023 & TCS Rs. 1030 vide challan No. 05216, DSR code- date 12.05.2023.

The permission is hereby granted for disposal of 11640 MT ordinary clay from land having area/dimension (291x220x4 Ft) for a Period starting from 12.05.2023 to 30.06.2023 subject to the conditions given below:

1. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of excavation only by issuing a Mineral Transit pass Day Light with sprinkling of water in the way of vehicles & has compliance of said condition necessary action as par rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating to the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
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8. That the permit holder shall not c
9. That the permit holder shall not c
9. The permit holder shall not enter and work in any reserved, demarcated or protected forest without obtaining prior written permission of the Forest Department.
10. The permit holder shall report immediately all accidents to the Deputy Commissioner and the officer in charge concerned.
11. The depth of the pit below surface shall not exceed 4 Feet from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three feet.
12. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge shall also recover amount of penalty in accordance with the provisions of mines and mineral (Development & Regulation) Act 1957 and rules framed there under.

For Neelkanth Construction Company



Partner

Partner: Manish

TRUE COPY

CAF Pin: 3510636892
PAN No: AAXPJ7100K

STP/Permit No. 778

Memo No.: STP/Pkl/ 1718
Dated: 31-05-2023

Form PIM-4
for excavation of ordinary clay or earth
(Up to depth of 1.5 meters)

Whereas M/s/Sh/Smt M/s Singla Construction Limited, sco 22, 23 First floor sector-28C Chandigarh, applied for the grant of permit of 23814 MT of ordinary clay mineral from the land of Sh/Smt Lalit Mohan Kapil S/o Sh. Krishan Dev Kapil Village Lahrondi, Kalka, Panchkula bearing Khasra No. 26 total 2 Acre 6 Kanal upto a depth of 4.5 Feet in revenue estate of Village Village Lahrondi Kalka, Distt Panchkula under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to Rs. already paid for STP No 676 dt. 28.03.2023 & /- vide -GRN NO. 102905919 Dated and Security amount of Rs. already paid vide -GRN NO Dated & TCS Rs. vide challan No. 01687, BSR code- date.

The permission is hereby granted for disposal of 23814 MT ordinary clay from land having area/dimension (588x198x4.5 Ft) for a Period starting from 31.05.2023 to 31.07.2023 subject to the condition given below:

1. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of excavation only by issuing a Mineral Transit pass Day Light with sprinkling of water in the way of vehicles & non compliance of said condition necessary action as par rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Depart
5. tment or Collector of the district concerned,
6. as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
7. That the permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
8. The permit holder shall not enter and work in any reserved, demarcated or protected Forest without obtaining prior written permission of the Forest Department.
9. The permit holder shall repot immediately all accidents to the Deputy Commissioner and the officer in-Charge, concerned.
10. The depth of the pit below surface shall not exceed 4.5 Feet from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three fit.
11. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in-Charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge shall also recover amount of penalty in accordance with the provisions of mines and mineral (Development & Regulation) Act 1957 and rules framed there under.

Ranbir Mahesh

TRUE COPY

12. The Permit holder shall transport/dispose of the ordinary clay/earth from the site of the excavation, only by issuing a Mineral Transit Pass.
13. The permit holder shall restore and rehabilitate the area of excavation within fifteen days from the date of expiry of the permit and shall submit compliance report to the officer in charge.
14. In case of any default in due observance of the terms and conditions of this permit or in payment of the installment on due date, the permit may be cancelled by the Director or by any officer fully authorized by him in this behalf by giving one month's notice where the remaining period of the permit is more than sixty days. In other cases the period of permit is less than sixty days, notice of ten days shall be given before taking decision on cancellation of permit.
15. The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
16. Any sum due from the permit holder on account of royalty and interest thereon shall be recovered from him/them as an arrear of land Revenue.

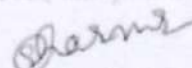
Note:- The above permission is granted subject to following conditions:-

1. Period of permit will be up to **31.05.2023** to **31.07.2023** starting from the date on which the permission is granted by the District Magistrate.
2. You are directed to obtain the prior permission from **District Magistrate Panchkula** regarding execution of above stated work in view of guidelines pertaining for containment of Covid-19.
3. You are also directed to maintain Social distance as per guidelines issued by Ministry of Home Affairs Govt. of India during Excavation, loading and unloading of ordinary clay.
4. The GPS Coordinates of the site is **30.5324816 & 76.4855079**.

नोट: यदि प्रमिट में अंकित जमीन के बारे में कोई भी सरकारी विभागीय या गैर विभागीय विवाद पाया जाता है या होता है तो आप स्वयं जिम्मेदार होंगे।

(1) आप अपने प्रमिट धीन क्षेत्र से किसी भी वाहन को बिना मार पशी जारी किए खनिज से भर कर न निकलने देंगे।

(2) यदि प्रमिट की खनिज मात्रा प्रमिट समय अवधि से पहले खटा ली जाती है जो तुरन्त इस कार्यालय को अवगत करवाए तथा मूल प्रमिट वापिस इस कार्यालय में जमा करवाएं।



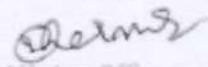
Mining Officer
Mines & Geology Deptt.
Panchkula

Endstt. No. STP/PKI/1719

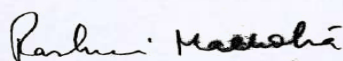
Dated: 31-05-2023

A copy is forwarded to the following for information please.

- 1 Sub Divisional Magistrate , Panchkula/ Kalka.
- 2 Police Station/Chowki Kalka.
- 3 Field Checking Team Distt. Panchkula with direction to ensure that no terms and condition of the permit is violated by the applicant.



Mining Officer
Mines & Geology Deptt.
Panchkula



TRUE COPY

NEELKANTH CONSTRUCTION COMPANY

Deals In : Earthwork, Road and Building Construction

Add. Ramgarh, Panchkula, Haryana

Ref No....2:.....

Date...03/07/23.....

To,

The Project Manager.
Singla Constructions Ltd.
Baddi Rail line Project.

Sub:- Permit No. STP 804 issued by mining officer, Panchkula for disposal of 58212 M.T. of soil.

Dear Sir,

we are pleased to inform you that our company has permission to mine 58212 M. T. of soil from the land situated at Gosakhnath Village.

we hereby declare that we have sold the said permit to mine the excavated product (soil) to Singla Construction of railway track embankment at their ongoing railway site at Baddi.

we also hereby declare that we have sold all rights in respect of carrying out excavation and disposal of excavated material, which is permitted as per the above permit.

As per the terms of our agreement SCI will pay us compensation at the rate of Rs. 3.50 per cubic feet.

This agreement is in conformity with all regulatory compliances & approvals from the concerned authorities.

We confirm our support to Singla Construction Ltd. for successful implementation and completion of this project.

Thank you for your cooperation. For Neelkanth Construction Company

Ranbir Kaur

Partner

CAF Pin: 2204534214
PAN No: AAVFN0964F

STP/Permit No. 804

Memo No.: STP/Pki/1 909
Dated: 3/7/2023

Form PIM-4
for excavation of ordinary clay or earth
(Up to depth of 1.5 meters)

Whereas M/s/Sh/Smt Neelkanth Construction Company vill Ramgarh Panchkula. applied for the grant of permit of 58212 MT of ordinary clay mineral from the land of Sh/Smt Sita Ram S/o Santu Singh, H.No 35, Nava Nagar, Nanakpur District Panchkula bearing Khasra No. Khasra No 194, 195, 197, 198 total 27 Bige, 17 Biswe upto a depth of 1.5 Meter in revenue estate of Village Vill-Gorakhnath, Distt Panchkula under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to Rs. 257133 /- vide -GRN NO. 104394132 Dated 26.06.2023 and Security amount of Rs. 128567 vide -GRN NO 104395928 Dated 26.06.2023 & TCS Rs. 5150 vide challan No., BSR code- date 26.06.2023.

The permission is hereby granted for disposal of 58212 MT ordinary clay from land having area/dimension (1320x198 (1.5 meter) Ft) for a Period starting from 03.07.2023 to 02.10.2023 subject to the condition given below:

1. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of excavation only by issuing a Mineral Transit pass Day Light with sprinkling of water in the way of vehicles & non compliance of said condition necessary action as par rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
5. That the permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
6. The permit holder shall not enter and work in any reserved, demarcated or protected Forest without obtaining prior written permission of the Forest Department.
7. The permit holder shall report immediately all accidents to the Deputy Commissioner and the officer in-Charge, concerned.
8. The depth of the pit below surface shall not exceed 1.5 Meter from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three ft.
9. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in-Charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge shall also recover amount of penalty in accordance with the provisions of mines and mineral (Development & Regulation) Act 1957 and rules framed there under.

1
Ranbir Kaur

10. The Permit holder shall transports/disposed of the ordinary clay/dearth from the site of the excavation, only by issuing a Mineral Transit Pass.
11. The permit holder shall restore and rehabilitate the area of excavation within fifteen days from the date of expiry of the permit and shall submit compliance report to the officer in charge.
12. In case of any default in due observance of the terms and conditions of this permit or in payment of the installment on due date, the permit may be cancelled by the Director or by any officer duly authorized by him in this behalf by giving one month's notice where the remaining period of the permit is more than sixty days. In other cases the period of permit is less than sixty days, notice of ten days shall be given before taking decision on cancellation of permit.
13. The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
14. Any sum due from the permit holder on account of royalty and interest thereon shall be recovered from him/them as an arrear of land Revenue.

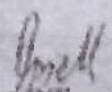
Note:- The above permission is granted subject to following conditions:-

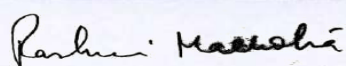
1. Period of permit will be up to 03.07.2023 to 02.10.2023 starting from the date on which the permission is granted by the District Magistrate.
2. You are directed to obtain the prior permission from District Magistrate Panchkula regarding execution of above stated work in view of guidelines pertaining for containment of Covid-19.
3. You are also directed to maintain Social distance as per guidelines issued by Ministry of Home Affairs Govt. of India during Excavation, loading and unloading of ordinary clay.
4. The GPS Coordinates of the site is 30.898768 & 76.804538.

नोट यदि प्रमिट में उचित जमीन के बारे में कोई भी सरकारी विवादात्मक या नैतिक विवाद पता चलता है या होता है तो आप स्वयं जिम्मेदार होंगे।

(1) आप अपने प्रमिट क्षेत्र से किसी भी कचरे को बिना भाव नहीं जारी किए रहने से नए कचरे या निकालने देंगे।

(2) यदि प्रमिट को स्थानिक भाग प्रमिट रहता है तो पहले सजा ली जाती है जो तुल्य इस कार्यालय को अवगत कराए तथा प्रमिट अधिकारी इस कार्यालय में जमा कराएंगे।


Mining Officer
Mines & Geology Deptt.
Panchkula



TRUE COPY

ANNEXURE R-25

99

Ref. No. SCL/BGRL/20231017

Dt. 17.10.2023

To

The Dy. Chief Engineer/C-II,
Northern Railway,
Chandigarh

Subject: Construction of Civil works including Earthwork, Blanketing, Bridges, RUBs, Service & Residential Buildings, Platforms, Foot Over Bridge, Circulating area, Drainage, Protection Works & other miscellaneous and allied works from Km. 24/825 to 28/200 within Himachal Pradesh territory in c/w provision of Chandigarh- Baddi New BG Rail link.

Ref Our earlier letter Dated 22.12.2022, 24.01.2023, 05.04.2023, 08.05.2023, 06.06.2023 and 07.07.2023

Dear Sir,

In continuation to above referred letters it is to submit Copy of Form PIM-4 issued vide Memo No. STP/PKL/3372 Dt. 11.10.2023 issued by Mining Officer, Mines & Geological Department, Panchkula issued in favour of M/s Neelkanth Construction Company permitting disposal of 7457 MT ordinary clay.

Requisite royalty & STP fee Rs. 33311/- has already been deposited with the department.

Written undertaking of M/s Neel Kanth Construction Co. pledging to sell the produce of the permit to Singla Construction Co. is also attached pl.

Assuring you of our best services at all times

Yours truly,



Ranbir Mahesh

TRUE COPY

NEELKANTH CONSTRUCTION COMPANY

Deals In : Earthwork, Road and Building Construction

Add. Ramgarh, Panchkula, Haryana

Ref No.....3.....

Date...11/10/23.....

To,

The Project Manager.
Singla Constructions Ltd.
Baddi Rail line Project.

Sub:- Permit No. STP 890 issued by mining officer, Panchkula for disposal of 7457 M.T. of soil.

Dear Sir,

we are pleased to inform you that our company has permission to mine 7457 M.T. of soil from the land situated at Gosaknath Village.

we hereby declare that we have sold the said permit to mine the excavated product (soil) to Singla Construction of railway track embankment at their ongoing railway site at Baddi.

we also hereby declare that we have sold all rights in respect of carrying out excavation and disposal of excavated material, which is permitted as per the above permit.

As per the terms of our agreement SCL will pay us compensation at the rate of Rs. 3.50 per cubic feet.

This agreement is in conformity with all regulatory compliances and approvals from the concerned authorities.

we confirm our support to Singla Construction Ltd. for successful implementation and completion of this project.

Thank you for your cooperation. For Neelkanth Construction Company

Ranbir Maheshi

Partner

CAF Pin:
PAN No: AAVFN0964F

321
STP/Permit No. 890

Memo No.: STP/Pkl/ 3379 101
Dated 11-10-2023

Form PIM-4
(See Rule 31 (7))
Standard form for excavation of ordinary
clay or earth

Whereas M/s/Sh/Smt Neelkanth Construction Company vill Ramgarh Panchkula, applied for the grant of permit of 7457 MT of ordinary clay mineral from the land of Sh/Smt Sita Ram S/o Santu Singh, H.No 35, Nava Nagar, Nanakpur District Panchkula bearing Khasra No. Khasra No 194, 195, 197, 198, total 27 Bige, 17 Biswe upto a depth of 1.5 meter in revenue estate of Village Gorakhnath, Distt Panchkula under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to Rs. 33311 /- vide -GRN NO. 108187927 Dated 09.10.2023 and Security amount of Rs. 128567 vide -GRN NO 104395928 Dated 26.06.2023 & TCS Rs. 670 vide challan No. 23101100006186ICICI, BSR code-0 date 11.10.2023.

The permission is hereby granted for disposal of 7457 MT ordinary clay for a Period starting from 11.10.2023 to 05.11.2023 subject to the condition given below:

1. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of excavation only by issuing a Mineral Transit pass Day Light with sprinkling of water in the way of vehicles & non compliance of said condition necessary action as par rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
5. That the permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in
6. writing from the concerned authority.
7. The permit holder shall not enter and work in any reserved, demarcated or protected Forest without obtaining prior written permission of the Forest Department.
8. The permit holder shall report immediately all accidents to the Deputy Commissioner and the officer in-Charge, concerned.
9. The depth of the pit below surface shall not exceed 1.5 meter from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three fit.
10. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in-Charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge

For Neelkanth Construction Company

Partner

Ranbir Maishri

TRUE COPY

ANNEXURE 26(COLLY)

102

Ref. No. SCL/BGRL/20240809

Dt. 09.08.2024.

To

The Dy. Chief Engineer/C-II,
Northern Railway,
Chandigarh

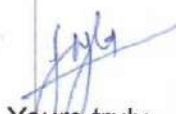
Subject: Construction of Civil works including Earthwork, Blanketing, Bridges, RUBs, Service & Residential Buildings, Platforms, Foot Over Bridge, Circulating area, Drainage, Protection Works & other miscellaneous and allied works from Km. 24/825 to 28/200 within Himachal Pradesh territory in c/w provision of Chandigarh- Baddi New BG Rail link.

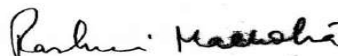
Ref Our earlier letter Dated 22.12.2022, 24.01.2023, 05.04.2023, 08.05.2023, 06.06.2023, 07.07.2023 and 17.10.2023

Dear Sir,

In continuation to above referred letters it is to submit Copy of permission letter No. Udyog/SLN/MM/J.I./Singla Construction Ltd./2023-626-628 Dt. 09.07.2024 issued by Mining Officer, Solan, District-Solan in favour of M/s Singal Constructions Limited permitting disposal of 27000 MT minor mineral clay/soil.

Assuring you of our best services at all times


Yours truly,



TRUE COPY

Udyog/ SLN/ MM/ J.I./ Singla Construction Ltd./2023- 626 - 628
O/o the Distt. Mining officer, Solan
Distt. Solan, H.P.

Solan dated 09- July, 2024

To

M/s Singla Construction Ltd.,
SCO 22-23, 1st Floor, Sector-28C,
Chandigarh-160002

Subject:

Regarding request for permission to remove and shift ordinary soil/ shale.

Sir,

This is with reference to the office order Endst. No. Udyog-Bhu(Khani-4)Laghu-377/2024-2319 dated 28.06.2024 from the O/o Geologist (Zone-III), Himachal Pradesh on the subject cited above vide which you are permitted to lift/ sell the minor mineral i.e. clay/ soil generated during the eacavation and leveling area 200 x 105 meters and removal of loose earth/ ordinary soil and leveling of ground from the auro textiles, a unit of Vardhman textile limited located at Sai Road, Baddi for which the contract has been awarded to M/s Singla Construction Limited and the useable mineral generated from said site will be used for construction of civil works including Earthwork, Blanketing, Bridges and RUB's Services & Residential Buildings, Platform FOB Circulating Area, Drainage Protection Works & other miscellaneous and allied works from Km. 24850 to 28200 within Himachal Pradesh territory in C/W Provision of Chandigarh Baddi New BG Rail link.

In this regard the permission to lift approx. 27000 M.T. of minor mineral clay/ soil generated during leveling works is hereby accorded in your favour with the following conditions:-

1. That you will deposit the royalty in advance along-with taxes.
2. That the permission is valid for the period of three months or the exhaust of minor mineral (clay/ soil), whichever is earlier.
3. That you will only lift the stacked material and not indulge in any fresh excavation/ illegal mining or illegal procurement of material from any other source.

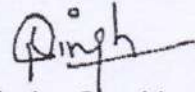
Page 1 of 2

Ranbir Mahesh

TRUE COPY

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4. That transportation of raw material is prohibited between 8.00 PM to 6 00 AM.
5. That you will properly maintain the record of lifted material.
6. That you will not be allowed to sell the raw material in open market and outside the State by any means.
7. That you will only use the mineral for filling Earthwork in construction of Chandigarh Baddi New BG Rail Link.
8. That for carrying mineral from the above mentioned area you will only use the vehicles bearing Nos. *PB-65AZ-8823, PB-65AZ-8824, PB-65AZ-8825, PB-65AZ-8826, PB-65AZ-9763, PB-65AZ-9837, PB-65AX-3206, PB-65AX-3209, PB-65AX-3210 and PB-65AX-4016* (as per details submitted) otherwise any other vehicle involved shall be penalized as per Rules.
9. That permission is only to dispatch the extracted material in the interest of mineral conservation and this shall not be construed to be license to mining activities.
10. That at any stage if you are found guilty of misusing the permission the said permission will be withdrawn and the actions as per the provisions of law will be initiated accordingly.



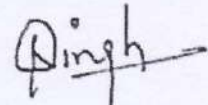
(Harvinder Singh)
Mining Officer, Solan
District Solan, H.P.

Endst. No. As above

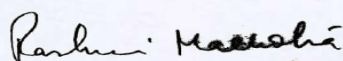
Dated

Copy forwarded to:-

1. The Geologist (Zone-III), Himachal Pradesh Shimla for information please.
2. The Mining Inspector, Nalagarh with the directions to visit the site from time to time for checking of record and to ensure that no further extraction could take place.



(Harvinder Singh)
Mining Officer, Solan
District Solan, H.P.





PAYMENT RECEIPT

From:
SINGLA CONSTRUCTIONS LIMITED,
SCO 22-23 1st floor sector 28C, Chandigarh
Email: sclchd172@gmail.com

To:
Department of Industries,
Geological Wing,
Govt. of Himachal Pradesh

IUID	App ID	Ref. ID	Date & Time	Amount (Rs.)
67452498	30981	A24G195323	1407202411374 1	527500
			Royalty Factor	60
			Royalty Amount	300000
			Calculated TCS Tax	6180
			Paid TCS Tax	6180
			Panchyat Tax	2500
			Processing Fee	225000
			Total Amount to be Paid (Rs.)	533680
			Total Amount Paid (Rs.)	533680

Parbhoo Maheshi

TRUE COPY

PROOF OF SERVICE

Lawoffice RashmiMalhotra <lawofficerashmimalhotra@gmail.com>

Service in the matter of Vijay Chandel vs State of HP & Ors in OA No . 137/2024

1 message

Lawoffice RashmiMalhotra <lawofficerashmimalhotra@gmail.com>

Thu, Oct 17, 2024 at 2:16 PM

To: pebrobaddi1@gmail.com, judicial-ngt@gov.in

Cc: office1.mslaw@gmail.com

Respected sir,

Kindly find the reply filed on behalf of the Respondent No. 7 & 8, duly attached herewith.

Regards,
Rashmi Malhotra,
Advocate for Petitioner,
26 GF, Jangpura Road, Bhogal,
New Delhi - 110014



Vijay Chandel reply final.pdf